

REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 136/2015 & O.A. No. 06/2017 IN RE: NAGAR PALIKA PARISHAD, VRINDAVAN & ORS. VERSUS MADHUMANGAL SHUKLA & ORS.

I. Introduction

The issue for consideration in OA No. 136/2015 and OA No. 06/2017 In re: *Nagar Palika Parishad, Vrindavan & Ors. Versus Madhumangal Shukla & Ors* is remedial action against unregulated dumping of solid waste in the flood plains of Yamuna and scientific clearing of the legacy waste site at Vrindavan in accordance with the *Municipal Solid Waste Management Rules, 2016*. The matter has been dealt with by several orders passed by the Hon'ble NGT since 2015 (11.05.2016, 23.08.2016, 03.07.2017, 22.04.2019, 03.05.2019, 09.08.2019, 18.12.2019 and 25.02.2020). The matter was reviewed on 09.08.2019 in the light of report furnished by CPCB dated 06.08.2019 after inspection of the site. The report had indicated that the MSW site was not properly managed and scientific bioremediation was not done and pits were filled with garbage.

II. Orders Of The Hon'ble NGT

1. Order dated 22.04.2019 was passed in pursuance of earlier orders by the Hon'ble Supreme Court on 21.01.2019. The issue of compliance of *Solid Waste Management Rules, 2000* was taken up for consideration vide orders dated 11.05.2016, 23.08.2016 and 03.07.2017 in O.A.136/2018. In the application it was alleged that there was "unregulated dumping of municipal solid waste on the flood plain area of river Yamuna" and "the dumping site had not been located in terms of the Rules". Further, the municipal solid waste as well as plastic waste being burnt was causing environmental hazard in the area of Vrindavan city. Accordingly, vide order dated 11.05.2016, the Hon'ble NGT directed imposition of Environmental Compensation (EC) of Rs. 5 lakhs on the Deputy Commissioner of Vrindavan and further a sum of Rs. 5 lakhs on Nagar Palika Parishad, Vrindavan. The UPPCB was required to pay environmental compensation of Rs. 1 lakh for failure of its duty. Amount of Rs. 50,000/- was directed to be realized from the State/ District Administration, which was to be finally recovered from officers of State of UP, District Administration and Nagar Palika Parishad, Vrindavan, after holding departmental enquiries.

Feeling aggrieved by enquiry part of the order dated 11.05.2016, M.A. Nos. 482/2016, 530/2016 and 541/2016 were filed respectively by Nagar Palika Parishad, Vrindavan; DM, Mathura and UPPCB. However, the applications got dismissed on 23.08.2016 reiterating the order dated 11.05.2016. Thereafter, an application in the nature of execution of orders dated 11.05.2016 and 23.08.2016 was registered as O.A. No. 06 of 2017. The Hon'ble NGT held that the concerned statutory authorities failed to carry out the directions. Accordingly, following directions were passed vide order dated 03.07.2017:

“1. All those respondents and the concerned officers who have not deposited the cost so far, shall do the same within two weeks from today, as per the orders of this Tribunal and in accordance to the directions issued by the Hon'ble Supreme Court, by its order dated 20th September 2016.

2. The respondent Nagar Palika Parishad shall start segregation, storage, treatment and disposal of MSW, on the site selected/ allotted for the purpose, in accordance with the Rules of 2016, within a period of four weeks from today.

3. Respondent Nagar Palika Parishad shall develop the site at Maant Road, if not done so far, within a period of 4 weeks from today.

4. The Uttar Pradesh Pollution Control Board shall issue notices and take action in accordance with Air Act and the Solid Waste Management Rules, 2016 forthwith. In the event of failure to comply the same, the Member Secretary Pollution Control Board shall be held personally responsible and appropriate action in accordance with law shall be taken against him.

5. The concerned Secretary of the State of Uttar Pradesh is directed to hold a departmental enquiry and take disciplinary action against the erring officers and the staff, if not done so far.

6. The Secretary shall immediately submit a report with regard to the disciplinary action taken against the erring officers and the staff to the Tribunal, if the departmental enquiry has already been held or on completion of the same.

7. It shall be the responsibility of District Administration and Pollution Control Board to ensure complete prohibition for use of carry bags and other plastic waste in the city of Vrindavan. On failure to do so, the Executive Officer of Nagar Palika Parishad and District Magistrate, Mathura shall be held personally liable and appropriate proceedings in accordance with law, shall be ordered against them.”

In Civil Appeal Diary No. 38773/2016, vide order dated 21.01.2019, the Hon'ble Supreme Court observed that Hon'ble NGT may examine whether there has been effective compliance of the above orders for which an up-to-date status report should be filed.

In the same order, a Joint Committee comprising the representatives of CPCB, SPCB and Nagar Palika Parishad, Vrindavan was constituted to furnish a factual report regarding compliance of the orders dated 11.05.2016, 23.08.2016 and 03.07.2017. The State PCB was to be the nodal agency and had to convene a meeting for the purpose within one month. The Tribunal directed the Nagar Palika Parishad, Vrindavan to provide all the relevant papers to the committee for this purpose.

2. CPCB filed its report on 06.08.2019 which was reviewed vide order dated 09.08.2019. The report reflected that no adequate progress was made for segregation and storage of recyclable waste (plastic, glass etc.). The MSW site had not been developed scientifically. No proper arrangement for leachate collection and treatment had been provided. Moreover, 4 out of the 5 pits (i.e. size of the dumping ground) were filled without scientific bioremediation. As per CPCB's report it was observed that four pits have been filled and were to be capped by Nagar Palika Parishad. This was not consistent with the mandate of law which requires bio-mining to avoid leachate. The matter has also been dealt with by Hon'ble NGT in *O.A No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes"* vide order dated 17.07.2019. The government had not submitted any explanation regarding action against the erring officers. Considering the dumpsite at Mant road, it was stated that no work was initiated.

3. The matter was thereafter considered on 18.12.2019 in the light of status report filed by the Chief Secretary, U.P., dated 16.12.2019. The Hon'ble NGT observed that on the significant issue of developing landfill site at Mant Road and bio-mining of the legacy waste no meaningful compliance had taken place. In view of this, The Hon'ble NGT directed that the Chief Secretary, Uttar Pradesh shall look into the matter and ensure compliance. It was also directed that the Nagar Palika Parishad, Vrindavan shall furnish a performance guarantee of Rs. 10 lakhs to the satisfaction of the CPCB undertaking to comply, failing which the amount will be forfeited and used for restoration of the environment. Further, the steps taken by the State government were to be monitored by the Monitoring Committee constituted by this Tribunal, headed by Justice S. K. Singh, former Judge of Allahabad High Court.

4. Vide order dated 25.02.2020, the matter was considered regarding directions passed vide order 18.12.2019 and in the light of status report filed by the Chief Secretary, U.P. The Hon'ble NGT observed:

“A report has been filed on 24.02.2020 by Principal Secretary, Urban Development, U.P. to the effect that an action plan has been prepared for treating the legacy waste and work has already commenced which will be completed by May, 2020. The State has submitted that cost required to be paid were deposited with the Hon’ble SC. So, vide order dated 21.01.2019 in *Civil Appeal Nos. _____ of 2019 (D. No. 38773/2016), Nagar Palika Parishad, Vrindavan & Ors. Vs. Madhumangal Shukla & Ors.*, the costs deposited with the Registry of the Supreme Court will stand transferred to the Registry of the Hon’ble NGT. The Registry may check up and remit the amount to the CPCB which may be spent for restoration of environment”.

The Tribunal stated that the Monitoring Committee headed by Justice S.K. Singh, former Judge of Allahabad High Court shall also look into the matter and furnish a report to the Tribunal before the next date of hearing.

III. Compliance Status Of The Directions Given By Hon’ble NGT In O.A. No. 136/2015 and O.A. No. 06/2017

The matter was reviewed by Oversight Committee, NGT in a meeting (through video conferencing) with the Urban Development Department, Municipal Commissioner, Mathura and Member Secretary, UPPCB on 06.07.2020. The minutes of meeting are presented below:

1) Municipal Commissioner, Mathura, at the very outset mentioned that earlier this issue was being dealt at the level of Vrindavan, Nagar Palika. In the year 2017, Vrindavan, Nagar Palika was merged with Nagar Nigam, Mathura and now the responsibility of solid waste management at Vrindavan is that of Nagar Nigam, Mathura. He mentioned that earlier for Vrindavan, five trenches had been dug out at Maant road and the solid waste of Vrindavan used to be dumped in those trenches. Nagar Nigam had assessed that 11259 MT of legacy waste was deposited in these trenches. As per the assurance given to Hon’ble NGT, work was started in the first week of February, 2020 regarding bio-mining and bio-remediation of this waste. The entire legacy waste at Maant site has been disposed through bio mining and bio remediation by 24.06.2020 and the compliance report has been sent (Refer Appendix- I & II).

2) Municipal Commissioner, Mathura informed that the five trenches at Vrindavan are RCC structure and there is no possibility of waste/leachate seeping through it and polluting the ground soil or ground water.

3) It was further mentioned by Municipal Commissioner, Mathura that as far as the development of landfill site at Maant Road is concerned, there is a change in strategy. After the merger of Vrindavan, Nagar Palika with Nagar Nigam, Mathura, instead of separate strategies for both, they are planning joint action for Mathura and Vrindavan. They have some spare capacity at Mathura Waste Processing Plant at Nagla Kolhu. Instead of dumping solid waste at Vrindavan at Maant site, they are transferring it to their existing dumping and processing site at Nagla Kolhu where Municipal Waste of Mathura is processed. This site is about nine kilometers from Vrindavan. Their focus also has shifted from dumping of waste in landfill site to processing of this waste. They have already issued tenders for MRF Plant at Vrindavan and selected an agency, which would be lifting the recycling waste of Vrindavan from that MRF Plant. This process would be completed in the next two months. Additionally, they have placed a work order for a Wet Processing Plant at Vrindavan of 5 Tons per day, which would start in the next three months. The balance solid waste would be transferred to Nagla Kolhu at Mathura for processing. Incidentally, he mentioned that presently the capacity of Nagla Kolhu at Mathura is 180 TPD. By putting a Material Recovery Facility at Nagla Kolhu they would divert some of the recyclable waste there and thus create additional space for processing of non-recyclable waste of Vrindavan in that plant. The entire process would take three to four months.

4) Secretary, Urban Development mentioned that the problem of legacy waste at Vrindavan has been sorted out as mentioned by the Municipal Commissioner, Mathura. Instead of dumping the municipal solid waste of Vrindavan, they would process that waste on regular basis as per arrangement mentioned by the Municipal Commissioner, Mathura. Secretary, Urban Development submitted that in pursuance of the directions of Hon NGT for initiating action against the erring officers/officials, departmental enquiry of the then Nagar Palika Parishad Chairman, Executive officer & Sanitary Inspector has been sent to the Secretary, Urban Development Department, Uttar Pradesh vide letter no. 900/S.T./2019-20 dated 06.11.2019 (Refer Appendix- III). Further action in the matter is in process. Secretary, Urban Development also informed that the penalty imposed by Hon NGT has been deposited.

5) Member Secretary, UPPCB mentioned that they would have to inspect the Nagla Kolhu facility and assess the quantum of waste as mentioned above before giving authorization.

The Municipal Commissioner, Mathura and Secretary, Urban Development were asked to send their compliance status reports to the Committee. Member Secretary, UPPCB was directed to get the Maant legacy site and Nagla Kolhu processing site inspected and send their report along with photographs to the Committee. All these three reports may be sent to the Committee within next four days.

IV. INSPECTION REPORT (Report received on 21.07.2020)

The Oversight Committee directed Regional Officer UPPCB to conduct an inspection survey at Mathura and Vrindavan immediately. The questionnaire for inspection survey with reference to OAs No. 136 of 2015 and 06 of 2017 was sent to them on 23.06.2020. Detailed inspection was carried out on dated 09.07.2020 and 10.07.2020 by the authorised officers of UP Pollution Control Board. The Compliance status (refer Appendix- IV) and a brief of the inspection survey reports has been presented below and the details are enclosed Appendix-V.

Salient Features of the Inspection report:

1. Status of legacy waste on trenching ground of Maant road, Vrindavan-Mathura shows that the bioremediation of dumped waste at trenching ground, Maant road, Vrindavan was started on 06 Feb., 2020 and treatment of all 11259 MT of waste was complete by 24th June, 2020. At present, trenching ground does not have any waste to be remediated.

2. The inspection report on MSW treatment and disposal facility at Nagla Kolhu, Mathura revealed the following with reference to different sections of the facility:

➤ C&D Waste Processing

C&D machine at the time of inspection was found to be non-operative. Representative present were not able to explain the capacity of processing and records of electricity consumed. No C&D processed was stored in the premises at the time of inspection.

➤ RDF(Refused Derived Fuel) Shredding

One shredding machine was found installed within the premises and non-operative during inspection. Shredded material was stored in the premises. RDF shredded material was being

sold to the agency authorised for processing. No RDF was produced within premises but only raw material was prepared. No record of RDF raw material prepared was maintained.

➤ **Composting Section**

The land allotted for composting section was 5 acre out of total 27 acres of MSW facility area. This section consists of two dedicated sheds and pucca RCC composting platform.

➤ **Intermixed Unsegregated Solid Waste Windrow Sizing Calculation**

As plant was not operative. Fresh MSW was stored at compost platform in the form of windrows. The total volume of compost storage was estimated to be 29531.25 cubic meter.

➤ **Landfill site**

During inspection it was found that Landfill was not utilized to store landfillable waste frequently. Proper arrangement of leachate collection and gas collection/flaring arrangement were not made. The dimensions of the existing landfill (50 x 50 x7 m) seems not sufficient to store landfillable waste for 20-25 years as one half cell of the land fill is already occupied.

➤ **Leachate Treatment**

Sanitary landfill and compost area are the two places from where leachate is generated. During inspection, it was observed that leachate drain is choked with waste and therefore no passage to reach leachate tank area. Leachate waste water was found stagnant in the drain and also there is no approach road to leachate tank. It was explained to the inspection team that leachate is collected from the tank and transferred via jetting machine to STP adjacent to the MSW facility for treatment. There is no permanent pipeline from collection tank to STP. It was also observed that there is no arrangement of collection of leachate generated from landfill area to this so called collection tank for further treatment.

➤ **Legacy Waste Dumpsite**

Due to non- operation of MSW plant in the past many years (since 2014), there was continuous dumping of waste which resulted in formation of heaps which is termed as Legacy waste. Legacy waste at Nagla Kolhu stands around 1.8 lakh MT. It was observed during inspection that most of the area of the plant is occupied by legacy waste, sufficient space is not available for windrow composting and landfill site.

According to Municipal Commissioner, Department has initiated tender process for selection of agency for the treatment and disposal of legacy waste. (Letter enclosed as Annexure). Remediation of legacy waste will be done via Bio mining and reclamation whereby solid wastes are excavated and processed.

The details regarding Environmental compensation (EC) and Legacy waste sites are given in Appendix- IV. The inspection report is enclosed as Appendix- V.

Observations of the Oversight Committee

- The Committee observed that remediation of legacy waste at Maat Road site is complete and now no waste is present to be remediated.
- The Committee is dissatisfied with the MSW Treatment Facility at Nagla Kolhu, Mathura wherein the landfill is not being utilized to store landfillable waste frequently. Proper arrangement of leachate collection and gas collection/flaring arrangement were not made.
- Further, during inspection, leachate drain was found choked and no permanent pipeline was present from collection tank to STP. This type of arrangement is unsatisfactory,
- In the inspection, it was found that most of the area of MSW Plant is covered by legacy waste which needs to be remediated at the earliest failing which the whole purpose of this exercise would be defeated.
- The present processing capacity of Nagla Kolhu processing plant is 180 TPD which is just enough to cater to the day to day processing of Mathura Solid Waste. Already 1.80 lakh tons of legacy waste is lying untreated at Nagla Kolhu. The Committee feels that the shifting of Vrindavan solid waste from Maat Road to Nagla Kolhu waste site would be meaningful only if bio waste remediation of Legacy waste is being done at the latter site. Otherwise it would just be an exercise in redistribution of solid waste. The Committee was informed that already tenders for bio remediation for a few legacy waste sites including Nagla Kolhu are pending for finalisation at Govt level. The Committee directs that bio waste remediation should start in Nagla Kolhu in 3 months time failing which a penalty of Rs 5 crores be imposed on UP Government.

IV. Recommendations

1. The Oversight Committee noted the status mentioned by Municipal Commissioner Mathura that work order has been issued to authorised agency for setting up MRF facility at Nagla Kolhu, Mathura.. In addition, work order has been issued for Wet Waste Processing Plant of 5 ton at Nagla Kolhu and it would be operational in next three months. It was noted that Nagar Nigam, Mathura has completed the remediation of legacy waste at Maant site. The present processing capacity of Nagla Kolhu processing plant is 180 TPD which is just enough to cater to the day to day processing of Mathura Solid Waste. Already 1.80 lakh tons of legacy waste is lying untreated at Nagla Kolhu. The Committee feels that the shifting of Vrindavan solid waste from Maat Road to Nagla Kolhu waste site would be meaningful only if bio waste remediation of Legacy waste is being done at the latter site. Otherwise it would just be an exercise in redistribution of solid waste. The Committee was informed that already tenders for bio remediation for a few legacy waste sites including Nagla Kolhu are pending for finalisation at Govt level. The Committee directs that bio waste remediation should start in Nagla Kolhu in 3 months time failing which a penalty of Rs 5 crores be imposed on UP Government.
2. A decentralized “Plastic to Fuel” plant has been set up in Mathura but there is need to establish more of such plants in Mathura as well as in other districts of the State. The Committee recommends establishment and proper functioning of such plants so as to ensure better waste management as well as reduction in plastic pollution.
3. Two plants (organic waste to compost) of 1 ton each are to be installed at Mandi Samiti of Mathura and Vrindavan and one 5 ton “organic waste to compost plant” is to be set up at Hazarimal Somani Ground Vrindavan Zone. It is suggested that these plants are made operational as soon as possible. Regarding the upgradation of compost quality, the State Government must take advice from State Agricultural Universities.
4. Waste generated from households can be recycled to produce marketable goods. The Committee recommends that the State government may take steps for initiating such projects.
5. Use of biodegradable cutlery in food served at ashrams/small eateries in pilgrimage cities like Vrindavan can be a cost effective alternative to plastic plates cutting down

on plastic pollution. The Committee suggests that eco-conscious companies which make such products should be promoted.

The Member Secretary, UPPCB is directed to send this report to the Registrar General, National Green Tribunal, Principal Bench, New Delhi for placing the same before the Hon'ble Tribunal with a copy to the Chief Secretary, Government of Uttar Pradesh for necessary action. The report also be uploaded on the website of the Committee.

23-07-2020

23-07-2020

X Anup Chandra Pandey

Dr Anup Chandra Pandey
Member, Oversight Committee
Signed by: ANUP CHANDRA PANDEY

X SVS Rathore

Justice SVS Rathore
Chairman, Oversight Committee
Signed by: SURENDRA VIKRAM SINGH RATHORE

July 23, 2020

Please visit our website: oscngt.upsdc.gov.in for more information.

Appendices:

Appendix-I: Copy of Action Taken Report submitted by Secretary, Department of Urban Development, Uttar Pradesh

Appendix- II: Minutes of Meeting of Oversight Committee, NGT held on 06.07.2020

Appendix- III: The Compliance Report in O.A. No. 136/2015 & O. A. No. 06/2017 with report on bioremediation of legacy waste at Maant Road, Vrindavan, submitted by Municipal Commissioner, Nagar Nigam, Mathura.

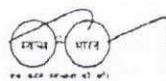
Appendix- IV: The Compliance report regarding OA No. 136/2015 & OA No. 06/2017 submitted by Regional Officer, UPPCB, Mathura.

Appendix- V: An inspection report regarding O.A. No. 136/2015 & O. A. No. 06/2017

Anurag Yadav

I.A.S.

State Mission Director,
Swachh Bharat Mission (Urban)



PMU/3651/425(12)/2020

Date : 02 / 03 / 2020

Dear Sir,

Action taken reports has been submitted to Hon'ble Tribunal in reference to it's order dated: 18.12.2019 in the O.A. No: 136/2015 and in reference to it's order dated: 16.12.2019 in the O.A. No: 209/2019 by Principal Secretary – Department of Urban Development, Govt. OF Uttar Pradesh

A copy of Action Taken Reports is attached herewith.

with reg.


(Anurag Yadav)

Shri L.N.Soni
PPS to Hon'ble Chairman
Oversight Committee
NGT, UP, Lucknow.

DEPARTMENT OF URBAN DEVELOPMENT
GOVERNMENT OF UTTAR PRADESH

Date: 24.02.2020

To,
The Registrar
National Green Tribunal
Principal Bench
New Delhi.

Subject: Action Taken Report in O.A. No: 136/ 2015

Hon'ble National Green Tribunal in above O.A. No: 136/2015 have ordered on 18.12.2019 to file an ATR on the issues on which directions have been issued by the NGT. The matter pertains to non-compliance of the Municipal Solid Waste Management Rules in Vrindavan of Nagar Nigam Mathura - Vrindavan due to poor solid waste management.

2. The point wise compliance status is as follows:

Issues for Compliance as per order dated Dated - 18-12-2019	Compliance Status
The report filed on 06.08.2019 by the CPCB shows that no adequate progress has been made for segregation and storage of recyclable waste (Plastic, glass etc.). The MSW site has not been developed scientifically. No proper arrangement for leachate collection and treatment is provided.	<ul style="list-style-type: none">• Municipal Corporation Mathura Vrindavan has authorized an agency for Door to Door collection and transportation of waste by agreement dated 28 Aug 2018. (Annexure-1)• No fresh MSW is sent on the site in question on Mant Road and Nagar Nigam is processing the waste collected from the city by transferred to processing and landfill site situated at Nagla Kolhu, Mathura, where processing plant is established and all due NOC's have been granted by State PCB. (Annexure-2).• Municipal Corporation is also developing one material recovery facility for storage and processing of recyclable dry waste.• Municipal Corporation is also developing one wet waste plant to process wet waste.• Intensive IEC activities are being done for source segregation.• A summary report progress made by Mathrua

	<p>Nagar Nigam for ensuring sanitation and proper compliance of SWM Rules 2016 is attached herewith as Annexure -3.</p>
<p>On the significant issue of developing landfill site at Mant Road and bio-mining of the legacy waste, there is no meaningful compliance.</p>	<p>For treating the legacy waste dump at Mant road, Mathura Municipal Corporation prepared an action plan as per CPCB guideline (March 2019) regarding treatment of legacy waste. The work of treatment of legacy waste at site has already being started on ground. The work is scheduled to be completed by May 2020. A status and report regarding this is attached herewith. (Annexure-4).</p>
<p>Status of disciplinary action against erring officials.</p>	<p>As submitted before this Hon'ble Tribunal in last report dated 16.12.2019, the state government has already initiated departmental proceeding against the erring official and some more time is required to conclude the same.</p>



(Deepak Kumar)
Principal Secretary
Department of Urban Development

**MINUTES OF MEETING OF OVERSIGHT COMMITTEE, NGT UP LUCKNOW HELD
ON 06.07.2020 AT 11-00 A.M (ORGANISED WITH THE HELP OF NIC)
THROUGH VIDEO-CONFERENCING**

**Present: Hon'ble Mr Justice SVS Rathore, Chairman, and
Dr Anup Chandra Pandey, Member**

Other dignitaries present:

1. ShriAnuragYadav, Secretary, Urban Development
2. Shri Sanjay Yadav, Special Secretary, Urban Development
3. ShriAshishTiwari, Member Secretary, UPPCB
4. ShriRavindra Kumar, Municipal Commissioner, Nagar Nigam, Mathura
5. Shri Rajesh Kumar Pankaj, Executive Engineer, UP Jal Nigam (Ganga Cell),
Lucknow
6. Shri AK Tripathi, Central Pollution Control Board, Lucknow

Meeting was held as scheduled.

The Committee reviewed the progress of remedial action against unregulated dumping of solid waste in the flood plains of river Yamuna and unscientific clearing of the legacy waste site of Vrindavan as per the directions of Hon'ble NGT dated 25.02.2020 in O.A. No. 136 of 2015.

This matter is going on since 2015. Hon'ble NGT had asked for a report from Central Pollution Control Board. The Central Pollution Control Board had reported on 06.08.2019 that MSW site was not properly managed at Maant road and scientific bio remediation was not done before proposed capping of the pits filled with garbage. On 18.12.2019, Hon'ble NGT after examining the status report dated 16.12.2019

filed by the Chief Secretary, U.P. felt that there was no meaningful compliance regarding development of landfill site at Maant Road and bio-mining of the legacy waste. Hon'ble NGT ordered forfeiture of the performance guarantee and gave last opportunity to the State before taking coercive action. Accordingly, Principal Secretary, Urban Development filed an action plan on 24.02.2020 for treating the legacy waste. He assured Hon'ble NGT that work has already commenced and will be completed by May 2020. Hon'ble NGT directed this Oversight Committee to look into the matter and sent report to Hon'ble NGT.

Today, the matter was reviewed with the Urban Development Department, Municipal Commissioner, Mathura and Member Secretary, UPPCB.

Municipal Commissioner, Mathura, at the very outset mentioned that earlier this issue was being dealt at the level of Vrindavan Nagar Palika. In the year 2017, Vrindavan Nagar Palika was merged with Nagar Nigam, Mathura and now the responsibility of solid waste management at Vrindavan is that of Nagar Nigam, Mathura. He mentioned that earlier for Vrindavan, five trenches had been dug out at Maant road and the solid waste of Vrindavan used to be dumped in those trenches. Nagar Nigam had assessed that 11259 MT of legacy waste was deposited in these trenches. As per the assurance given to Hon'ble NGT, work has started in the first week of February, 2020 regarding bio-mining and bio-remediation of this waste. The entire legacy waste at Maant site has been disposed through bio mining and bio remediation by 24.06.2020 and the compliance report has also been sent by them.

Municipal Commissioner, Mathura informed that the five trenches at Vrindavan are RCC structure and there is no possibility of waste/leachate polluting the ground soil or ground water.

He further mentioned that as far as the development of landfill site at Maant Road is concerned, there is a change in strategy. After the merger of Vrindavan Nagar Palika with Nagar Nigam, Mathura, instead of separate strategies for both, they are planning joint action for Mathura and Vrindavan. They have some spare capacity at Mathura Waste Processing Plant at NaglaKolhu. Instead of dumping solid waste at Vrindavan at Maant site, they are transferring it to NaglaKolhu site at Mathura, which is about nine kilometers from Vrindavan. Their focus also has shifted from dumping of waste in landfill site to the processing of this waste. They have already issued tenders for MRF Plant at Vrindavan and selected an agency, which would be lifting the recycling waste of Vrindavan from that MRF Plant. This process would be completed in the next two months. Additionally, they have placed a work order for a Wet Processing Plant of 5 Tons per day, which would start in the next three months. The balance solid waste would be transferred to NaglaKolhu at Mathura for processing. Incidentally he mentioned that presently their assessment of quantity of municipal solid waste of Vrindavan is approximately 50 TPD whereas the capacity of NaglaKolhu at Mathura is 180 TPD. By putting a Material Recovery Facility at NaglaKolhu they would divert some of the recyclable waste there and thus create additional space for processing of non-recyclable waste of Vrindavan in that plant. The entire process would take three to four months.

Secretary, Urban Development mentioned that the problem of legacy waste at Vrindavan has been sorted out as mentioned by the Municipal Commissioner, Mathura. Instead of dumping the municipal solid waste of Vrindavan, they would process that waste on regular basis as per arrangement mentioned by the Municipal Commissioner, Mathura.

Secretary, Urban Development submitted that in pursuance to the directions of Hon NGT for initiating action against the erring officers/officials, departmental

enquiry has been conducted and the enquiry officer has submitted report. Further action in the matter is in process.

Secretary, Urban Development also informed that the penalty imposed by Hon NGT has been deposited.

Member Secretary, UPPCB mentioned that they would have to inspect the NaglaKolhu facility and assess the quantum of waste as mentioned above before giving authorization.

Municipal Commissioner, Mathura and Secretary, Urban Development were asked to send their reports to the Committee before the report is submitted to Hon'ble NGT. Member Secretary, UPPCB was directed to get the Maant legacy site and NaglaKolhu processing site inspected and send their report along with photographs to the Committee before report is sent to Hon'ble NGT. All these three reports may be sent to the Committee within next four days.

Sd/-
(Dr Anup Chandra Pandey)
Member, Oversight Committee

Sd/-
(Justice SVS Rathore)
Chairman, Oversight Committee

July 06, 2020

Please visit our website: oscngt.upsdc.gov.in for more information.

OA No. 136/2015 and OA No. 06/2017 In re: Nagar Palika Parishad,**Vrindavan & Ors. Versus Madhumangal Shukla & Ors.)**

S.No	Points of Discussion	Compliance
1.	Present Status of proper arrangement for leachate collection and treatment in context with MSW.	<ul style="list-style-type: none"> At Present, Dumping of Municipal Solid waste at the said site has been stopped by the order of Municipal Commissioner and waste collected from Vrindavan is transported to Solid waste Processing plant at Nagla Kolhu Mathura for further treatment. Leachate tank facility is available at Nagla Kolhu for collection of leachate from Municipal Solid waste and the collected leachate is sent to STP for further treatment.
2.	What is the current status of processing plant situated at Nagla Kolhu, Mathura?	<ul style="list-style-type: none"> Solid waste Processing Plant of 180 TPD at Nagla Kolhu Mathura is operational.
3.	What is the present status of one material recovery facility (MRF) for storage and processing of recyclable dry waste?	<ul style="list-style-type: none"> The Material Recovery Facility (MRF) at Hazarimal Somani, Vrindavan is currently operational. Another MRF proposed at Nagla Kolhu, Mathura. Work Order has been issued to the authorized agency for setting up recycling unit of plastic waste.
4.	Present Status of the landfill site at Mant Road and bio mining of legacy waste.	<ul style="list-style-type: none"> The Legacy Waste at Maant Road Vrindavan has been successfully treated by the process of Bio Remediation on 24th June 2020. Final Closure report of Bio-remediation is attached as (Annexure-I)
5.	Present Status of the action plans regarding treatment of legacy waste.	<ul style="list-style-type: none"> The treatment of legacy waste at Nagla Kolhu Mathura is under tender process at the State level. Legacy waste at Maant Road Vrindavan has been successfully Completed on 24th June 2020 through Bio-remediation. Final Closure report of Bio-remediation is attached as (Annexure-I)
6	What is the status of disciplinary action taken against erring officials?	<ul style="list-style-type: none"> Letter No- 900/S.T./2019-20 Dated 06-11-2019 regarding departmental enquiry of the then Nagar Palika Parishad Chairman, Executive Officer & Sanitary Inspector has been sent to Secretary, Urban Development Department UP. (Annexure-II)
7.	Present status of Environmental Compensation (EC) imposed/	<ul style="list-style-type: none"> Both Nagar Palika Parishad Vrindavan And District administrations has


 नगर आरक्षक
 नगर निगम, मथुरा-वृन्दावन
 मथुरा

	realized.	deposited Rs. 5 Lac each (Total Rs. 10 Lac) in Hon'ble Supreme Court on 11-02-2017 instead of CPCB. UPPCB has deposited Rs. 1 Lac in CPCB vide Cheque no. 380547 dated 13-10-2016.
8.	Present status of the issue notices and take action in accordance with Air Act and the Solid Waste Management Rules, 2016 forthwith.	<ul style="list-style-type: none"> • Road sweeping machine is operational to eradicate dust from major roads of the city. • Dedicated Water tankers have been assigned to sprinkle treated water (re-use water) from STP on the roads. • Plantation of Fourty Thousand (40000) plants saplings has been proposed in the Mathura-Vrindavan Municipal Corporation and work has been commenced. • Municipal Corporation has proposed to set up Air Quality Index Monitoring System.
9.	The Hon'ble NGT directed that the Chief Secretary, Uttar Pradesh looks into thematter and ensures compliance in consistent failure of the Nagar PalikaParishad,Vrindavan and also the Secretary, Urban Development. It was also directed that the Nagar PalikaParishad,Vrindavan may furnish a performance guarantee in the sum of Rs. 10lakhs to the satisfaction of the CPCB undertaking to comply, failing which the amount was forfeited and used for restoration of the environment. Present Status?(order dated 09.08.2019)	<ul style="list-style-type: none"> • Both Nagar Palika Parisad Vrindavan And District administration has deposited Rs. 5 Lac each (Total Rs. 10 Lac) in Hon'ble Supreme Court on 11-02-2017 instead of CPCB. UPPCB has deposited Rs. 1 Lac in CPCB vide Cheque no. 380547 dated 13-10-2016.
10.	What is the status ofcost required to be paid vide order dated 21.01.2019 in <i>Civil Appeal Nos. _____ of 2019 (D. No. 38773/2016), NagarPalikaParishad, Vrindavan&Ors. Vs. MadhumangalShukla&Ors.?(order dated 25.02.2020)</i>	<ul style="list-style-type: none"> • CPCB has been authorized by the Hon'ble court for the restoration of environment in the order Dated- 25-02-2020.


 नगर आयु ज
 ागर निगम मथुरा-वृन्दावन
 मथुरा

Part-A: Compliance Report of Hon'ble NGT's direction dated 22.04.2019

S.No	Hon'ble NGT Directions	Compliance
1	All those respondents and the concerned officers who have not deposited the cost so far, shall do the same within two weeks from today, as per the order of this tribunal and in accordance to the directions issued by the Hon'ble Supreme Court, by its order dated 20.09.2016 as per which Deputy Commissioner of Vrindavan & Nigam.	<ul style="list-style-type: none"> Both Nagar Palika Parisad Vrindavan And District administration has deposited Rs. 5 Lac each (Total Rs. 10 Lac) in Hon'ble Supreme Court on 11-02-2017 instead of CPCB. UPPCB has deposited Rs. 1 Lac in CPCB vide Cheque no. 380547 dated 13-10-2016.
2	The respondent nagarpalikaparishad shall start segregation, storage, treatment and disposal of MSW, on the site selected/ allotted for the purpose, in accordance with the rules of 2016, within a period of four weeks from today.	<ul style="list-style-type: none"> Former Municipal Council of Vrindavan is now constituted as Municipal Corporation Mathura Vrindavan through notification: 1799/9-7-17-8 (Seema Vistaar) 2016, Lucknow dated 12/05/2017 Door to Door collection and transportation is being carried out by Municipal Corporation. Segregation at source is being extensively promoted by means of IEC activities and through capacity building of waste collectors. De-centralized Organic Waste to Compost plant of 5 Ton is under installation process at Hazarimal Somani Ground, Vrindavan along with 01 nos. of 1 Ton Capacity Organic waste to compost plant is under installation process at Mandi Samiti of Vrindavan for fruit and vegetable waste. 1 MRF is under tender process which would be installed in Vrindavan. Transfer Station at Vrindavan is under tender process.
3	Respondent Nagar Palika Parishad shall develop the site at Mant road if not done so far within a period of 4 weeks from	<ul style="list-style-type: none"> Municipal Council Vrindavan is now constituted as Municipal Corporation Mathura Vrindavan ,



श्रीगोपाल वशिष्ठ
प्रधान अधिकारी
नगर निगम मथुरा-वृन्दावन



अपर नगर आयुक्त
नगर निगम मथुरा - वृन्दावन
मथुरा



नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

	today.	hence Municipal Corporation has decided to transport all collected fresh Municipal Solid Waste from Vrindavan Zone for processing to Solid Waste Processing Plant, Nagla Kolhu Mathura.
4	The Uttar Pradesh Pollution Control Board shall issue notices and take action in accordance with Air Act and the Solid waste management Rules,2016 forthwith. In the event of failure to comply the same, the Member Secretary Pollution Control Board shall be held personally responsible and appropriate action in accordance with law shall be taken against him.	NA
5	The concerned Secretary of the state of Uttar Pradesh is directed to hold a departmental enquiry and take disciplinary action against the erring officers and the staff, if not done so far.	<ul style="list-style-type: none"> Letter No- 900/S.T./2019-20 Dated 06-11-2019 regarding departmental enquiry of the then Nagar Palika Parishad Chairman, Executive Officer & Sanitary Inspector has been sent to Secretary, Urban Development Department UP. (Annexure-II)
6	The Secretary shall immediately submit a report with regard to the disciplinary action taken against the erring officers and the staff to the tribunal, if the departmental enquiry has already been held or on completion of the same.	NA
7	It shall be the responsibility of District Administration and Pollution Control Board to ensure complete prohibition for use of carry bags and other plastic waste in the city of Vrindavan. On failure to do so, the Executive Officer of Nagar Palika Parishad and District Magistrate Mathura Shall be held personally liable and appropriate proceedings in accordance with law shall be ordered against them.	<ul style="list-style-type: none"> Government Of Uttar Pradesh through its notification no- 1056/--18-29 (Lucknow)/18 Dated- 15-07-2018. Has notified complete prohibition for use of carry bags and other plastic waste. Municipal Corporation has confiscated 11938.035 kg of plastic and fine of worth Rs.14,43,600 has been imposed on violators in the year 2019-20 .
8.	By order dated 22.04.2019 the Tribunal constituted a joint committee comprising the representatives of the Central Pollution Control Board (CPCB), State Pollution	<ul style="list-style-type: none"> Legacy waste at Maant Road Vrindavan site has been successfully treated on 24th June 2020 through Bio-remediation. Final Closure report of Bio-remediation is



श्रीगोपाल वशिष्ठ
प्रधान लिपिक
नगर निगम मथुरा-वृन्दावन


अपर नगर आयुक्त
नगर निगम मथुरा - वृन्दावन
मथुरा


नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

Control Board (State PCB) and Nagar Palikaparishad, Vrindavan to furnish a factual and action taken report in terms of compliance. The report filed on 06.08.2019 by the CPCB shows that no adequate progress has been made for segregation and storage of recyclable waste (Plastic, glass etc.) Bio-mining of Legacy waste.

attached.
(Annexure-I)



माल वशिष्ठ
म लिपिक
मथुरा-वृन्दावन

अपर नगर आयुक्त
नगर निगम मथुरा - वृन्दावन
मथुरा

नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

Part-B: Solid Waste Management Report Mathura Vrindavan Municipal Corporation

1	Name of the City/Town and State	Mathura	
2	Population	Population (as per 2011 census)	6,26,808
		Rise in population till 2020	7,52,169
		Population of new area added to Municipal Corporation's Jurisdiction (as per 2011 census)	35715
		Population of new area added (till 2020)	42,858
		Total Population (till 2020)	795027
		Floating Population (10% of population in 2020)	79502
		Current Population	874529
		3	Area in Sq. Kilometres
4	Estimated quantity of waste generated in the local body area	Per Capita Waste (as per CPHEEO)	350 gm/person/day
		Total MSW per day	874529 X 350 gm = 306 TPD
5	Wet Waste (50% of Total MSW per day as per CPHEEO Manual)		153 TPD
6	Dry Waste (50% of Total MSW per day as per CPHEEO Manual)		153 TPD
7	Dry Waste Collection	Recyclable Waste (30% of Total MSW)	92 TPD
		Refuse Derived to Fuel (RDF) (15 % of Total MSW)	46 TPD
		Inert (5% of Total MSW)	15 TPD
8	Estimated MSW collected from Vrindavan		40 TPD
9	Quantity of MSW collected per day		280 TPD
10	Details of technologies adopted	<ul style="list-style-type: none"> Municipal Corporation has one operational Waste to Compost Plant of capacity 180 TPD located at Nagla Kolhu Mathura. 	
	<ul style="list-style-type: none"> Composting 	<ul style="list-style-type: none"> Two Plants of 1-Ton each, Organic Waste to Compost plants are to be installed at Mandi Samiti of Mathura & Vrindavan. One 5-Ton Organic Waste to Compost plant is to be installed at Hazarimal Somani Ground Vrindavan Zone. 	
	<ul style="list-style-type: none"> Decentralized Plants 	<ul style="list-style-type: none"> Plastic to Fuel plant with capacity of 6 TPD is operational at Nagla Kolhu Mathura on PPP mode by M/S Paterson Energy Pvt.Ltd. 	
	<ul style="list-style-type: none"> Plastic to Fuel 		


 श्रीगोपाल वशिष्ठ
 प्रधान लिपिक
 नगर निगम मथुरा-वृन्दावन


 अपर नगर आयुक्त
 नगर निगम मथुरा - वृन्दावन
 मथुरा


 नगर आयुक्त
 नगर निगम मथुरा-वृन्दावन
 मथुरा

<ul style="list-style-type: none"> Material Recovery Facility (MRF) 	<ul style="list-style-type: none"> MRF is under tender process in Vrindavan Zone.
<ul style="list-style-type: none"> Recycling Unit 	<ul style="list-style-type: none"> M/s 21 Century Polymers have been issued work order for setting up of Recycling Unit at Nagla Kolhu Mathura

Shri Gopal Varshastha

श्रीगोपाल वशिष्ठ
प्रधान लिपिक
नगर निगम मथुरा-वृन्दावन

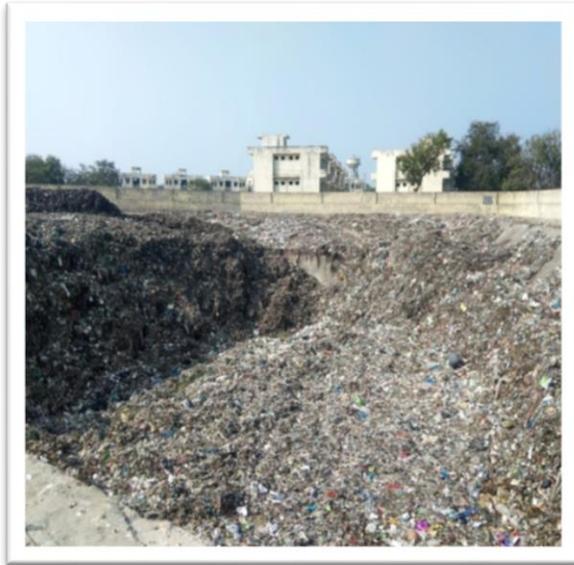
[Signature]

अपर नगर आयुक्त
नगर निगम मथुरा - वृन्दावन
मथुरा

[Signature]

नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

REPORT
ON
BIOREMEDIATION OF LEGACY WASTE
MAANT ROAD VRINDAVAN



BY



MATHURA VRINDAVAN MUNICIPAL
CORPORATION

CONTENTS

INTRODUCTION	2
PROCESS.....	2
TREATMENT PROCESS	5
INSPECTION OF LEGACY WASTE SITE	7
NEWSPAPER ARTICLE	11
PICTURE GALLERY OF TREATMENT PROCESS.....	13
INSPECTION REPORTS, LOGBOOK & CERTIFICATES.....	19

INTRODUCTION

As per the NGT OA-136/2015 & 06/2017 Hon'ble NGT order dated- to dispose the legacy waste in a proper scientific manner, Mathura-Vrindavan Municipal Corporation has decided to treat legacy waste as per the guidelines for disposal of legacy waste by Central pollution control board February 2019.

PROCESS

1. Estimation of Legacy Waste-



PIC 1: LEGACY WASTE

As Ordered by the Municipal Commissioner dated- 01st Feb 2020 a committee was formed for survey to estimate the Quantity of Legacy waste at Trenching ground Vrindavan. The committee includes Add. Municipal commissioner, Engineer's and sanitary Inspector, a joint report was submitted on 05th February 2020 stating a total legacy waste about 11,259 MT.

2. Excavation and Formation of Windrows of Legacy Waste

The first step to treat legacy waste is to excavate and loosen it and make Windrows so that leachate can be dried through direct sunlight and all trapped methane is removed from the heap. Work for formation of windrows commenced on 6th February 2020 and once a week windrows are overturned.



PIC 2: EXCAVATION & WINDROW FORMATION

3. Mist Spray of Bio culture

A dilute solution of composting bio-cultures is prepared and sprayed on Windrows thus helps in increased speed of decomposition. Effective microbial, a solution consisting of lactic Acid bacteria, photosynthesis bacteria and Yeast. 1kg jaggery or 1liter molasses is dissolved in 18 liters of water. Effective microbial is mixed with the solution and it kept in a container so that no air is left inside. Solution is kept for 7-10 days in a dark place. Gas is released once in 24 hours from the container. When PH lowers down <math><3.5</math> this mixture is ready to use. The solution is thus sprayed on with use of piping system.



PIC 3: SPRAY OF BIO-CULTTURE



PIC 4: LEGACY WASTE

4. Use of Equipment's-

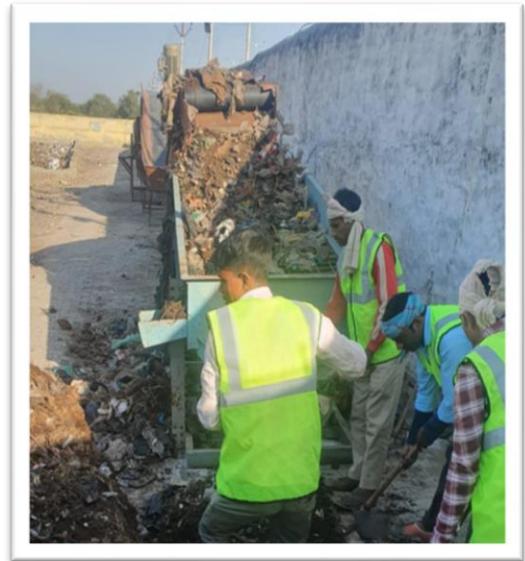
Municipal Corporation has decided to use Vibrating screens of size 100mm, 26mm and 4mm of capacity 150 TPD. The Capacity was later increased to 150 TPD in order to timely finish the Bio-Remediation of legacy waste to compliance against the Honorable NGT orders.

Equipment's used:

- Trommel/ Vibrating Screen
- Conveyor belt
- Shredding and Bailing Machine
- Generator



PIC 5: INSTALLATION OF VIBRATING SCREEN



PIC 6: INSTALLATION OF CONVEYOR BELT



PIC 7: INSTALLATION CONVEYOR BELT

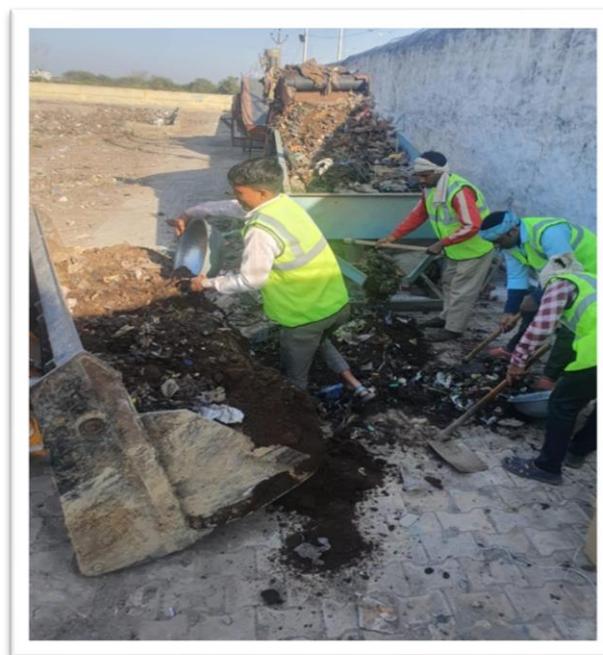
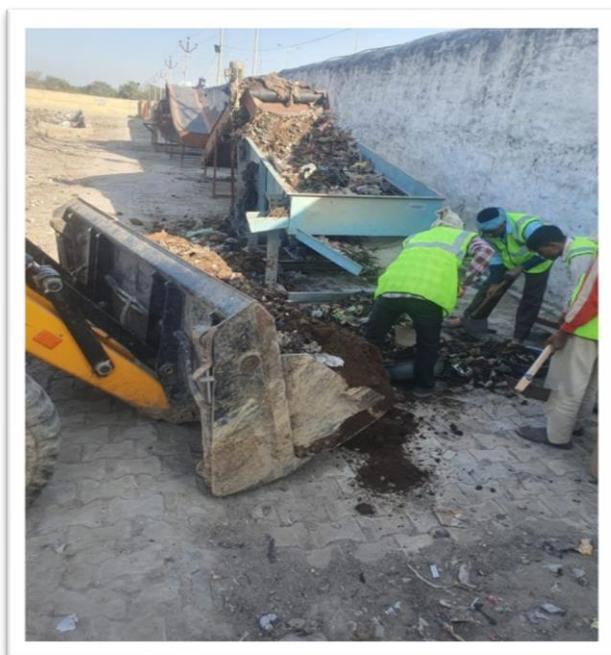


PIC 8: GENSET

TREATMENT PROCESS

Treatment of Legacy Waste through Bio-Remediation was started on 6th Feb 2020 and the treatment of 11259 MT of legacy waste was achieved by Mathura Vrindavan Municipal Corporation on 24th June 2020. Municipal Corporation has earlier decided to use Vibrating screens of size 100mm, 26mm and 4mm of capacity 50 TPD, the Capacity was later increased to 150 TPD and the work was carried out in two shifts of 6:00 AM to 12:00PM and 4:00 PM to 9:00 PM in order to timely finish the Bio-Remediation of legacy waste to compliance against the Honorable NGT orders. Logbooks are prepared to record and track the operations (Manure, RDF & Inert) on the daily basis.

- Biomass- After segregation at 4mm trommel, the left biomass is used as compost for the parks of Mathura-Vrindavan Municipal Corporation.
- RDF- Refused Derived to Fuel collected from segregation process is sent to an approved agency Patheya NGO by United Nation Development Program at their own cost.
- Inert- Inert materials were taken up by the agency.



PIC 9: WORKERS ON THE LEGACY WASTE SITE

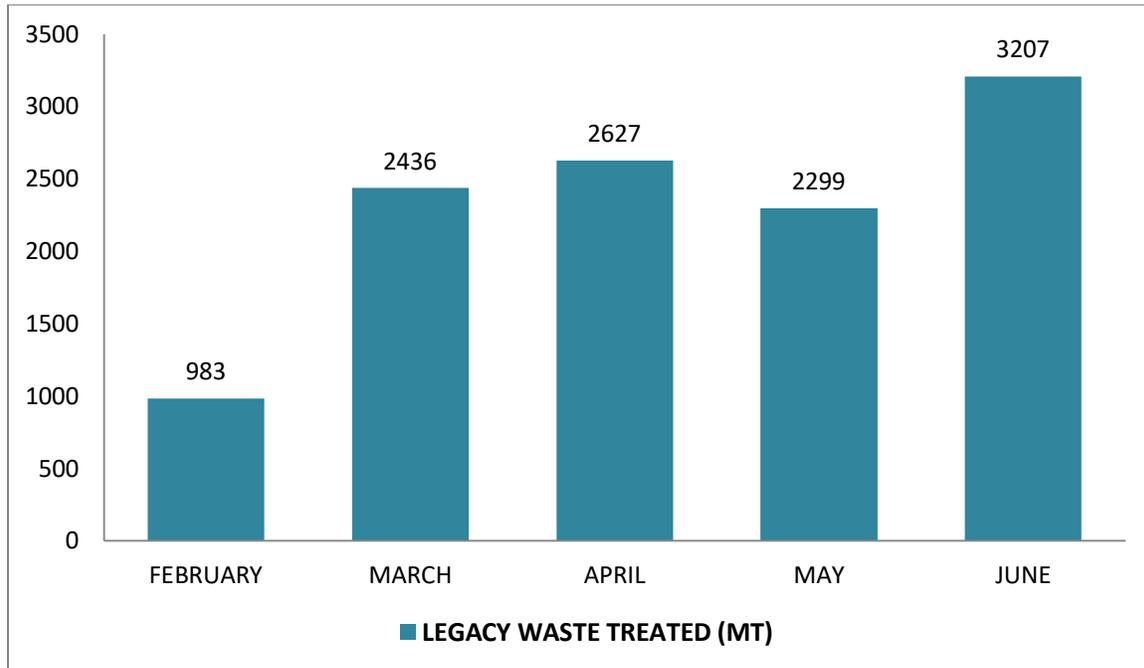


FIG 1: CHART DEPICTING MONTHLY TREATMENT OF LEGACY WASTE

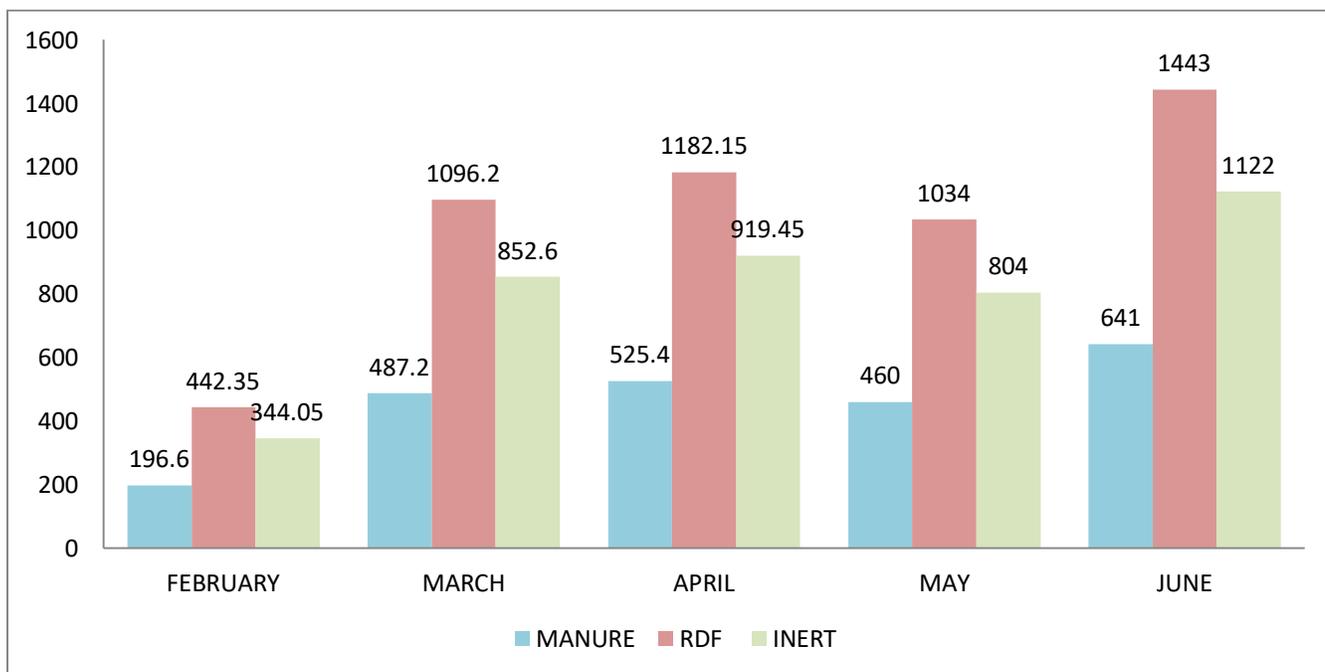


FIG 2: CHART DEPICTING MONTHLY TREATMENT OF LEGACY WASTE (MANURE, RDF, INERT)

INSPECTION OF LEGACY WASTE SITE

Several inspections of the Legacy waste site were also carried out by Secretary Urban Development Department, Municipal Commissioner, Additional Municipal Commissioner of Mathura Vrindavan Municipal Corporation and Regional Officer of Pollution Control Board during the process in order to ensure proper and timely processing of Legacy Waste.



PIC 10: Inspection of Legacy waste site by Secretary of Urban Development Department Shri Anurag Yadav & Municipal Commissioner of Mathura Vrindavan Municipal Corporation Shri Ravindra Kumar Mander

Inspection of successful treatment of 11,259 MT of Legacy Waste at Maant Road Vrindavan by Mathura Vrindavan Municipal Corporation was carried out on 28/06/20 by the Regional Officer of Pollution Control Board (RO-PCB). All the trenches were inspected by RO PCB where it was found that they are free from Legacy waste.



**PIC 11: Inspection of Legacy waste site by Additional Municipal Commissioner Mathura Vrindavan
Municipal Corporation and RO-PCB**



PIC 12: LEGACY WASTE AT DUMPSITE MAANT ROAD VRINDAVAN BEFORE TREATMENT



PIC 13: LEGACY WASTE AT DUMPSITE MAANT ROAD VRINDAVAN AFTER TREATMENT



PIC 14: EMPTY TRENCHES AFTER TREATMENT

नगर निगम ने शुरू किया कूड़ा निस्तारण, बनाई जा रही खाद

दृवज | हिन्दुस्तान संवाद

नजीटी के आदेशों के अनुपालन में नगर निगम प्रशासन की ओर से द्वावन जोन में डंपिंग ग्राउंड पर जमा होने कूड़े का निस्तारण करने और नगर के नए कचरे को निस्तारण के तए नगला कोलहू लक्ष्मीनगर मधुघा थत प्लांट पर पहुंचाने की शुरुआत र दी है।

बता दें कि नगर आयुक्त रवींद्र न्मार मांदड़ द्वारा करीब दो माह पूर्व सम के वृदावन जोन के अपर नगर सयुक्त को निर्देशित किया गया था ः वृदावन जोन के कचरे को नगला

अनुपालन

- एनजीटी के आदेश के अनुपालन में लगाया गया कूड़ा निस्तारण संयंत्र
- पुराने डंपिंग ग्राउंड पर पूड़े 12 हजार मीट्रिकटन कूड़े हो रहा निस्तारण

कोलहू स्थित प्लांट पर ही पहुंचाया जाए।

इसके बाद से यहां के कचरे को नगला कोलहू स्थित प्लांट पर पहुंचाने की शुरुआत कर दी गई है। जिसकी समय-समय पर मॉनीटरिंग

व औचक निरीक्षण नगर आयुक्त द्वारा किया जा रहा है। इसके अतिरिक्त नगरपालिका परिषद के समय में पगल बाबा स्थित मांड रोड पर निर्मित डंपिंग ग्राउंड पर एकत्र त करीबन 12 हजार मीट्रिक टन पुराने लीगेसी वेस्ट (कूड़ा) का बायो रेमोडिफिकेशन का कार्य भी एक फरवरी से कार्यदायी संस्था आकांशा इंटरप्र्राइजेज कंपनी के माध्यम से मशीनें स्थापित कराकर सेग्रेगेटर मशीनों द्वारा खाद एवं आरडीएफ बनाकर निस्तारण कराया जा रहा है। ताकि एनजीटी के आदेशों का अनुपालन समयबद्ध हो सके।

नगर आयुक्त रवींद्र कुमार मांदड़ का कहना है कि एनजीटी के आदेश अनुपालन में मधुरा-वृदावन नगर निगम द्वारा टोस अपशिष्ट प्रबंधन नियम 2016 अंतर्गत कचरे का निस्तारण कराया जा रहा है। उन्होंने सभी संबंधित अधिकारियों को निर्देशित किया है कि एनजीटी के आदेशों का समयबद्ध अनुपालन करते हुए शासन की गाइडलाइंस के अनुसार संपूर्ण कार्य सुनिश्चित किया जाए। इस कार्य में किसी प्रकार की शिथिलता पाए जाने पर संबंधित अधिकारी व कर्मचारी के विरुद्ध कड़ी कार्रवाई की जाएगी।



वृदावन स्थित पुराने डंपिंग ग्राउंड पर नगर निगम द्वारा स्थापित कराए गए कूड़ा निस्तारण संयंत्र पर कूड़े से खाद बनाने कर्मचारी। • हिन्दुस्तान

09 • आगरा • सोमवार • 29 जून 2020 • हिन्दुस्तान | आज का दिन 1902 में अमेरिकी संसद ने राष्ट्रपति रूजवेल्ट को

एनजीटी के आदेश के अनुपालन में निगम ने उठाया कदम, डंपिंग ग्राउंड के सभी गड्डों को कचरा विहीन कराया 11259 मिट्रिक टन पुराने कचरे का निस्तारण

दृवज | हिन्दुस्तान संवाद

तैयारी

नगर निगम के मांड रोड पर कान्हा मोराला के सामने स्थित डंपिंग ग्राउंड में जमा लीगेसी वेस्ट का वैज्ञानिक विधि से निस्तारण कराया गया है। इस डंपिंग ग्राउंड का उपयोग अब अन्य किसी रूप में लेने की रूपरेखा तैयार की जा रही है। बता दें कि डंपिंग ग्राउंड में पूर्ववर्ती नगर पालिका के समय से शहर का कूड़ा कचरा इकट्ठा जाता था, लेकिन शहर को स्वच्छ एवं प्रदूषण मुक्त बनाने के उद्देश्य से एनजीटी द्वारा 18 दिसंबर 2019 को आदेश पारित कर नगर निगम को निर्देशित किया कि उक्त लीगेसी वेस्ट (डंपिंग ग्राउंड में जमा पुराने कूड़े कचरे) को टोस अपशिष्ट प्रबंधन नियमावली 2016 एवं सीपीसीबी की गाइड लाइन के अनुसर कचरे का निस्तारित कराए। इसके अनुपालन में नगर आयुक्त रविंद्र कुमार मांदड़ द्वारा डंपिंग ग्राउंड पर एकत्र त लीगेसी वेस्ट के निस्तारण के लिए सविधि का कूटन किया गया। समिति द्वारा 4

- उक्त भूमि का होगा बहुमूल्य प्रयोजन के लिए उपयोग
- ग्राउंड का उपयोग अब अन्य रूप में लेने की रूपरेखा हो रही तैयार

फरवरी 2020 को गणना कर लीगेसी वेस्ट को कुल मात्रा 11259 मिट्रिक टन थायी थी। इस लीगेसी वेस्ट के निस्तारण करने के लिए दो कर्चवियों को वैज्ञानिक पद्धति से ट्रेमल मशीन, टैकिनीशन, थायोकार्बन, सुपरवाइजर आदि की व्यवस्था करती हुए जिम्मेदारी सौंपी गई। नगर आयुक्त ने बताया गया कि डंपिंग ग्राउंड में 5 पक्के गड्डे थे, जिनमें से 4 छोटे गड्डे में कूड़ा भर जाने के बाद पूर्ववर्ती नगर पालिका परिषद के समय में बंद कर दिया गया था। एक बड़ा गड्डा कचरे में ऊपर तक भरा हुआ था। बताया कि एनजीटी के आदेश के अनुपालन में वृदावन से निकलने वाले कचरे को डंपिंग ग्राउंड पर न डालवाकर नगला



रविवार को वृदावन स्थित डंपिंग ग्राउंड को कचरा विहीन कराए जाने के बाद निरीक्षण करते उप प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी अरविंद कुमार एवं अपर नगर आयुक्त सत्येंद्र कुमार तिवारी। • हिन्दुस्तान

कोलहू स्थित प्लांट पर भिजवाना शुरू किया गया। साथ ही डंपिंग ग्राउंड पर लीगेसी वेस्ट को दोनों कार्यदायी संस्थाओं के माध्यम से निस्तारित कराया गया। उक्त एकत्र कचरे का निस्तारण हो जाने के बाद भूमि का उपयोग किसी

बहुमूल्य अन्य प्रयोजन के लिए किया जाएगा। रविवार को उप प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी अरविंद कुमार एवं अपर नगर आयुक्त सत्येंद्र कुमार तिवारी द्वारा अन्य अधिकारियों के साथ स्थलीय निरीक्षण किया गया। जिसके

अंतर्गत पांचों गड्डे पूर्ण तरह कचरा विही साफ पाए गए। इस अवसर पर महापं डा. मुकेश आर्यबन्धु, पार्षद राधाकृ पाठक, सफाई एवं खाद्य निरीक्ष सुभाषचंद्र, कर प्रभारी श्रीगोपाल वर्मा आदि उपस्थित थे।

दैनिक जागरण आगरा , 29 जून, 2020

अधिकारियों ने किया डंपिंग ग्राउंड का निरीक्षण

संवाद सहयोगी, वृंदावन: पानीगांव संपर्क मार्ग स्थित नगर निगम के डंपिंग ग्राउंड का अपर नगर आयुक्त और प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी ने निरीक्षण किया।

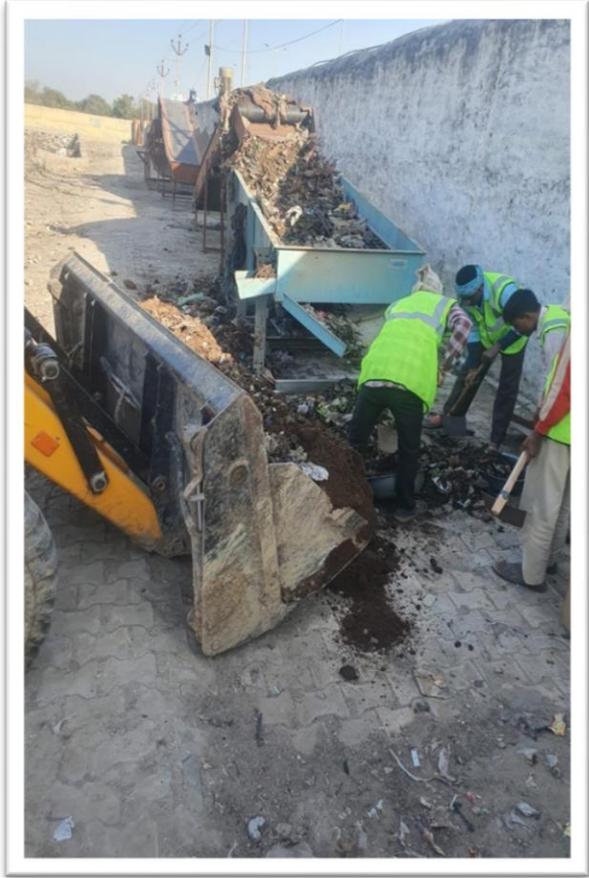
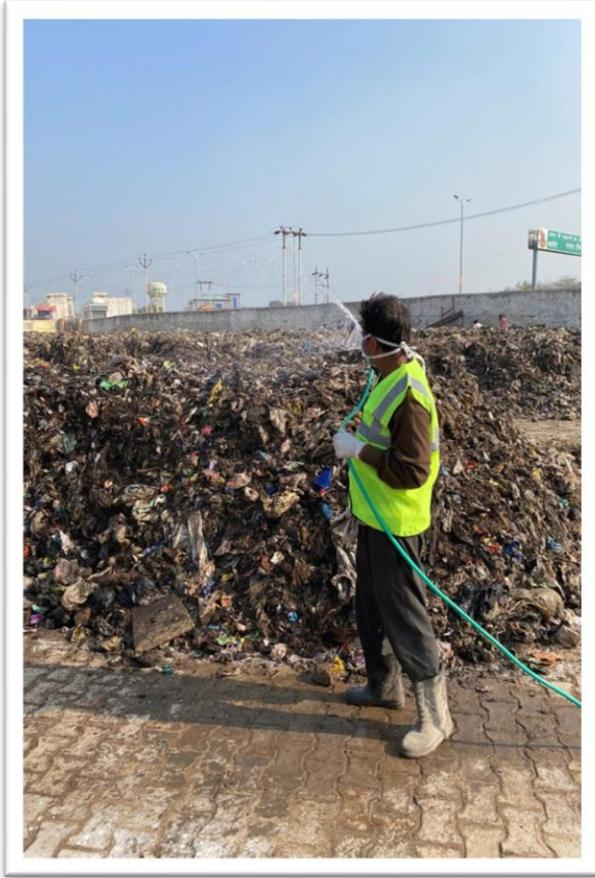
रविवार को नगर निगम के डंपिंग ग्राउंड का निरीक्षण उप्र प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय अधिकारी अरविंद कुमार व अपर नगर आयुक्त सतेंद्र कुमार तिवारी ने संयुक्त रूप किया। निरीक्षण में पांचों गड्ढे पूरी तरह कचरा विहीन साफ पाए गए। वहीं महापौर

डॉ. मुकेश आर्यबंधु व पार्षद राधाकृष्ण पाठक द्वारा पूर्ववर्ती नगरपालिका परिषद के समय से एकत्रित कूड़े का निस्तारण किए जाने पर नगर आयुक्त सहित निगम अधिकारियों व कर्मचारियों की सराहना की। उन्होंने कहा कि वृंदावन धार्मिक स्थल है, यहां पर लाखों की संख्या में श्रद्धालु आते हैं। वृंदावन को हरित व स्वच्छ बनाना नगर निगम की पहली प्राथमिकता है। निरीक्षण के समय सफाई व खाद्य निरीक्षक श्रीगोपाल वशिष्ठ मौजूद रहे।

PICTURE GALLERY OF TREATMENT PROCESS













INSPECTION REPORTS, LOGBOOK & CERTIFICATES

INSPECTION REPORT

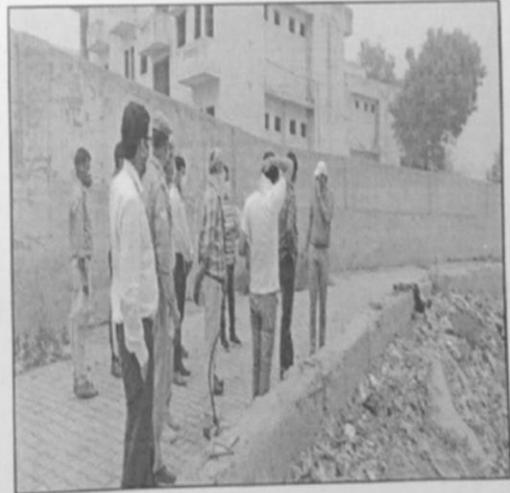
निरीक्षण आख्या

दिनांक 10.05.2020 को मध्याह्न 12 बजे श्री अनुराग यादव, सचिव महोदय, नगर विकास विभाग एवं अद्योहस्ताक्षरी के द्वारा नगर निगम मथुरा-वृन्दावन के वृन्दावन जोन के मांट रोड स्थित डम्पिंग ग्राउंड पर एकत्रित लीगेसी वेस्ट की प्रोसेसिंग कार्य का निरीक्षण किया गया।



मा10 न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन के क्रम में उक्त डम्पिंग ग्राउंड पर एकत्रित लगभग 11,259 टन लीगेसी वेस्ट की प्रोसेसिंग कार्य कराया जा रहा है। उक्त लीगेसी वेस्ट पूर्ववर्ती नगर पालिका परिषद वृन्दावन के द्वारा एकत्रित कराया गया था, नगर आयुक्त महोदय के आदेशानुसार वृन्दावन क्षेत्र में उक्त स्थल पर कचरे की डम्पिंग बन्द करायी गयी है। वर्तमान में वृन्दावन क्षेत्र में जनित कचरे को ट्रांसफर स्टेशन पर एकत्रित कराकर प्रोसेसिंग हेतु मथुरा स्थित वेस्ट प्रोसेसिंग प्लांट पर भिजवाया जा रहा है।

उक्त डम्पिंग ग्राउंड पर एकत्रित लीगेसी वेस्ट के प्रोसेसिंग हेतु 50 टन प्रतिदिन क्षमता के 02 बाइब्रेटिंग स्क्रीन की स्थापना करायी गयी है, जिसके माध्यम से प्रतिदिन लगभग 100 टन कचरे का निस्तारण कराया जा रहा है। निरीक्षण के दौरान दोनों मशीनें कार्यरत मिली एवं मशीनों पर फीडिंग के लिए कन्वेयर बेल्ट उपलब्ध थी। निरीक्षण के दौरान डम्पिंग ग्राउंड के बड़े ट्रंच में से प्रोसेसिंग कार्य कराया जा रहा था, जिसमें से आधे से अधिक कचरे का निस्तारण कराया जा चुका है। डम्पिंग ग्राउंड पर प्रतिदिन लगभग 100 टन लीगेसी वेस्ट का निस्तारण कराया जा रहा है।

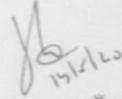


उक्त लीगेसी वेस्ट के प्रोसेसिंग कार्य के निरीक्षण हेतु अद्योहस्ताक्षरी द्वारा एक समिति का गठन किया गया है, समिति में अपर नगर आयुक्त, संयुक्त नगर आयुक्त एवं क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा उक्त कार्य की निगरानी की जा रही है। उक्त प्रोसेसिंग कार्य की एक रिपोर्ट नगर निगम द्वारा शासन के माध्यम से मा. न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली को प्रेषित की जा चुकी है।



सचिव महोदय, द्वारा निर्देशित किया गया कि नगर निगम द्वारा लीगेसी वेस्ट के निस्तारण हेतु किये जा रहे कार्य संतोषजनक है, परन्तु लॉकडाउन के मा० न्यायालय द्वारा निर्धारित समयावधि अर्न्तगत कार्य पूर्ण किया जाना सम्भव नहीं है। अतः उक्त कार्य की प्रगति रिपोर्ट शासन के माध्यम से मा० न्यायालय में प्रस्तुत की जाये एवं लॉकडाउन के दृष्टिगत समयवृद्धि हेतु निवेदन किया जाये। निरीक्षण के दौरान श्री सत्येन्द्र कुमार तिवारी अपर

नगर आयुक्त, श्री एस०एस० यादव क्षेत्रीय स्वास्थ्य अधिकारी एवं श्री सुभाष चन्द्र स्थानीय सफाई एवं खाद्य निरीक्षक भी उपस्थित रहे।


(रविन्द्र कुमार मॉदड)
नगर आयुक्त

नगर निगम मथुरा-वृन्दावन

दिनांक-14/05/2020

पत्रांक-1754/एम.डी/2020

प्रतिलिपि-सादर सूचनार्थ एवं अवलोकनार्थ-

- 1-प्रमुख सचिव महोदय, उ०प्र० शासन, नगर विकास विभाग, लखनऊ।
- 2-सचिव महोदय, उ०प्र० शासन, नगर विकास विभाग, लखनऊ।
- 3-आयुक्त महोदय, आगरा मंडल, आगरा।

नगर आयुक्त
नगर निगम मथुरा-वृन्दावन

**INSPECTION REPORT: LEGACY WASTE SITE MAANT ROAD VRINDAVAN
INSPECTION BY SECRETARY URBAN DEVELOPMENT DEPARTMENT SHRI ANURAG
YADAV AND MUNICIPAL COMMISSIONER MATHURA VRINDAVAN MUNICIPAL
CORPORATION SHRI RAVINDRA KUMAR MANDER**

नगर आयुक्त महोदय,

लीगेसी वेस्ट प्रसंस्करण, मॉट रोड ट्रचिंग ग्राउण्ड निरीक्षण रिपोर्ट

कृपया अवगत कराना है, कि मा० न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा ओ०ए० सं०-136/2015 में पारित आदेश दिनांक 18.12.2019 एवं 25.02.2020 के अनुपालन में आपके आदेश संख्या-1337/एस०टी०/2020 दिनांक 19.02.2020 के द्वारा वृन्दावन क्षेत्र में मॉट रोड ट्रचिंग ग्राउण्ड पर एकत्रित लीगेसी वेस्ट प्रसंस्करण कार्य के निरीक्षण एवं प्रभावी मॉनिटरिंग हेतु समिति का गठन किया गया है। आपके आदेश संख्या-1252/एस०टी०/2019-20 दिनांक 01.02.2020 के क्रम में गठित कमेटी द्वारा लीगेसी वेस्ट की गणना की गयी थी, जो लगभग 11,259.95 मैट्रिक टन है।

तत्क्रम में समिति द्वारा दिनांक 28.06.2020 को वृन्दावन क्षेत्र के मॉट रोड स्थित ट्रचिंग ग्राउण्ड की लीगेसी वेस्ट प्रसंस्करण कार्य का निरीक्षण किया गया, जिसकी आख्या निम्नानुसार है :-

लीगेसी वेस्ट प्लांट मशीनरी स्थापना :-

वृन्दावन क्षेत्र में मॉट रोड स्थित ट्रचिंग ग्राउण्ड में 150 टन प्रतिदिन की क्षमता की 02 मशीनों से 02 पालियों में (प्रातः 06 से दोपहर 12 बजे एवं सांय 04 से रात्रि 09 बजे तक) प्रोसेसिंग कार्य कराया गया है, जिसमें बाइब्रेटिंग स्क्रीन 100 एम.एम. एवं 26 एम.एम. की लगायी गयी है।



(प्लांट पर उपलब्ध मशीनरी)

वेस्ट सैग्रीगेशन :-

प्लांट मैनेजर श्री राजीव सक्सेना द्वारा अवगत कराया गया है कि, कूड़े का सैग्रीगेशन 100 एम०एम० एवं 26 एम०एम० के ट्रॉमिल के माध्यम से कराया गया है तथा प्रतिदिन लगभग 150 टन कूड़े का सैग्रीगेशन किया गया है, जिसमें लगभग 64 टन आर०डी०एफ०, 50 टन इनर्ट निकला है। 26 एम०एम० के सैग्रीगेशन के बाद कूड़ा को 04 एम०एम० के ट्रॉमिल के माध्यम से लगभग 28 टन प्रतिदिन खाद बनाया गया है। यह भी अवगत कराया गया है, कि कुल लगभग 11,259 टन लीगेसी वेस्ट का निस्तारण किया गया है, जिसमें लगभग 5066 टन आर०डी०एफ० 3940 टन इनर्ट मैटेरियल एवं 2251 टन कम्पोस्टिंग मैटेरियल प्राप्त हुआ है।



(प्लांट का निरीक्षण करते हुए)

प्लांट मैनेजर श्री राजीव सक्सैना द्वारा यह भी अवगत कराया गया है, कि आर0डी0एफ0 एवं इनर्ट का निस्तारण पाथ्या एन0जी0ओ0, जो कि यू0एन0डी0पी0 द्वारा नामित संस्था है, के द्वारा सीमेंट फैक्ट्री तक पहुँचाया गया है एवं कम्पोस्ट को पार्को में एवं स्थानीय व्यक्तियों को उपलब्ध कराया गया है।



(प्लांट के बड़े खाली पड़े ट्रन्च)

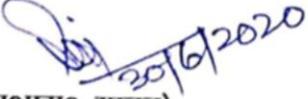


(प्लांट का निरीक्षण करते हुए)

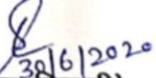
वर्तमान में उक्त ट्रॉचिंग ग्राउंड लीगेसी वेस्ट मुक्त है। प्लांट पर एकत्रित समस्त लीगेसी वेस्ट का निस्तारण करा दिया गया है।



(प्लांट के खाली पड़े ट्रन्च)


(एस0एस0 यादव)
क्षेत्रीय स्वास्थ्य अधिकारी
नगर निगम मथुरा-वृन्दावन,
मथुरा


(अरविन्द कुमार)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मथुरा


(सत्येन्द्र कुमार तिवारी)
अपर नगर आयुक्त
नगर निगम मथुरा-वृन्दावन,
मथुरा।

**INSPECTION REPORT: LEGACY WASTE SITE MAANT ROAD VRINDAVAN
INSPECTION BY ZONAL SANITATION OFFICER, RO-PCB AND ADDITIONAL
MUNICIPAL COMMISSIONER**

नगर आयुक्त महोदय,

विषय-लीगेसी वेस्ट प्रसंस्करण, मॉट रोड ट्रचिंग ग्राउण्ड निरीक्षण रिपोर्ट।

कृपया अवगत कराना है, कि मा0 न्यायालय राष्ट्रीय हरित अभिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या-136/2015 में पारित आदेश दिनांक-18.12.2019 एवं 25.02.2020 के अनुपालन में आपके आदेश संख्या-1337 दिनांक 19.02.2020 के द्वारा वृन्दावन क्षेत्र में मॉट रोड ट्रचिंग ग्राउण्ड पर एकत्रित लीगेसी वेस्ट प्रसंस्करण कार्य के निरीक्षण एवं प्रभावी मॉनिटरिंग हेतु समिति का गठन किया गया है। आपके आदेश संख्या-1252/एस0टी0/2019-20 दिनांक-01.02.2020 के द्वारा गठित कमेटी द्वारा लीगेसी वेस्ट की गणना की गयी थी, जो लगभग-11,259.95 मैट्रिक टन है।

तत्कम में समिति द्वारा दिनांक-10.05.2020 को वृन्दावन क्षेत्र के मॉट रोड स्थित ट्रचिंग ग्राउण्ड की लीगेसी वेस्ट प्रसंस्करण कार्य का निरीक्षण किया गया, जिसकी आख्या निम्नानुसार है-

लीगेसी वेस्ट प्लॉट मशीनरी स्थापना :-



(कार्यरत प्लाट मशीनरी एवं कर्मचारी)

वृन्दावन क्षेत्र में मॉट रोड स्थित ट्रचिंग ग्राउण्ड में 50 टन प्रतिदिन क्षमता वृद्धि कर 100 टन प्रतिदिन किया गया, जिसमें बाइब्रेटिंग स्क्रीन 100 एम. एम. एवं 26 एम.एम. की लगायी गयी है। 04 नग मशीनों पर फीडिंग के लिए कन्वेयर बेस्ट उपलब्ध है। मशीनरी सुचारु रूप से कार्यरत मिली।

लीगेस वेस्ट एक्सवेसन का कार्य एवं विन्ड्रोस बनाये जाने का कार्य :-



(ट्रचिंग से कूड़ा निकालने से पूर्व की फोटोग्राफी)

नगर निगम द्वारा अपने संसाधनों के माध्यम से लीगेस वेस्ट को ट्रचिंग ग्राउण्ड से निकालकर विन्ड्रोस बनायी जा रही है। साथ ही विन्ड्रोस पर बायो-कल्चर का छिड़काव कराया जा रहा है। ट्रचो से लगभग 5000 टन के करीब वेस्ट निकालकर विन्ड्रोस बनायी गयी है।

वेस्ट सैग्रीगेशन :-

प्लॉन्ट पर स्थित मैनेजर श्री राजीव सक्सेना, द्वारा अवगत कराया गया है, कि प्रतिदिन लगभग 95 टन कूड़े का सैग्रीगेशन किया जा रहा है, जिसमें लगभग 40 टन आर0डी0एफ0, 16 टन इनर्ट निकल रहा है।



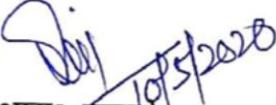
(ट्रचिंग से कूड़ा निकालने के बाद खाली ट्रचिंग)

26 एम0एम0 के सैग्रिगेशन के बाद कूड़ा को 04 एम0एम0 के ट्रॉमिल के माध्यम से लगभग 18 टन प्रतिदिन खाद बनाया जा रहा है। प्लांट मैनेजर श्री राजीव सकसैना द्वारा यह भी अवगत कराया गया है, कि अब तक माह फरवरी से अप्रैल तक लगभग-6,000 टन लीगेसी वेस्ट का निस्तारण किया गया है।

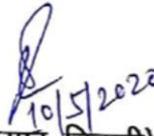


(प्लांट पर एकत्रित आर0डी0एफ0)

जिसमें लगभग 2529 टन आर0डी0एफ0 1967 टन इनर्ट मैटेरियल एवं 1124 टन कम्पोस्टिंग मैटेरियल प्राप्त हुआ है। प्लांट मैनेजर श्री राजीव सकसैना द्वारा यह भी अवगत कराया गया है, कि आर0डी0एफ0 एवं इनर्ट का निस्तारण पाथ्या एन0जी0ओ0, जो कि यू0एन0डी0पी0 द्वारा नामित संस्था है, के द्वारा सीमेंट फैक्ट्री तक पहुँचाया जायेगा एवं कम्पोस्ट को पार्को में प्रयोग किया जायेगा।


(एस0एस0 यादव)
क्षेत्रीय स्वास्थ्य अधिकारी
नगर निगम मथुरा-वृन्दावन,
मथुरा


(अरविन्द कुमार)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
मथुरा


(सत्येन्द्र कुमार तिवारी)
अपर नगर आयुक्त
नगर निगम मथुरा-वृन्दावन,
मथुरा।

**INSPECTION REPORT: LEGACY WASTE SITE MAANT ROAD VRINDAVAN
INSPECTION BY ZONAL SANITATION OFFICER, RO-PCB AND ADDITIONAL
MUNICIPAL COMMISSIONER**

LOGBOOK



AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Scientific Disposal of Legacy Waste- Mantt Road, Vrindavan, Mathura							
S.no	Date	Time	Quantity			Total	Sign Of Incharge
			Manure	RDF	Inert		
1	15-05-2020	06:00am to 12:00hrs	9	20.25	15.75	45	Sammath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Sammath Pandey
2	16-05-2020	06:00am to 12:00hrs	13.6	30.6	23.8	68	Sammath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Sammath Pandey
3	17-05-2020	06:00am to 12:00hrs	13.8	31.05	24.15	69	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Sammath Pandey
4	18-05-2020	06:00am to 12:00hrs	13.8	31.05	24.15	69	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Sammath Pandey
5	19-05-2020	06:00am to 12:00hrs	14.2	31.95	24.85	71	रजनीश शर्मा
		16:00hrs to 21:00 hrs	14.2	31.95	24.85	71	रजनीश शर्मा
6	20-05-2020	06:00am to 12:00hrs	13.8	31.05	24.15	69	रजनीश शर्मा
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	रजनीश शर्मा
7	21-05-2020	06:00am to 12:00hrs	14.6	32.85	25.55	73	रजनीश शर्मा
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजनीश शर्मा
8	22-05-2020	06:00am to 12:00hrs	14.4	32.4	25.2	72	Sammath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Sammath Pandey
9	23-05-2020	06:00am to 12:00hrs	14.2	31.95	24.85	71	Sammath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	रजनीश शर्मा
10	24-05-2020	06:00am to 12:00hrs	16	36	28	80	रजनीश शर्मा
		16:00hrs to 21:00 hrs	Half Day				रजनीश शर्मा
11	25-05-2020	06:00am to 12:00hrs	14.2	31.95	24.85	71	रजनीश शर्मा
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजनीश शर्मा

संयोजक निरीक्षक
नगर निगम मथुरा-वृन्दावन मथुरा

Chaitanya
AAYUSHI HYGIENE AND CARE PVT. LTD.
New Delhi

12	26-05-2020	06:00am to 12:00hrs	14.4	32.4	25.2	72	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Sammath Pandey
13	27-05-2020	06:00am to 12:00hrs	14.4	32.4	25.2	72	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Sammath Pandey
14	28-05-2020	06:00am to 12:00hrs	14.6	32.85	25.55	73	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	23/05/20
15	29-05-2020	06:00am to 12:00hrs	14.8	33.3	25.9	74	23/05/20
		16:00hrs to 21:00 hrs	14.7	33.075	25.725	73.5	23/05/20
16	30-05-2020	06:00am to 12:00hrs	15	33.75	26.25	75	Sammath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Sammath Pandey
17	31-05-2020	06:00am to 12:00hrs	18	40.5	31.5	90	23/05/20
		16:00hrs to 21:00 hrs	Half Day				
Total			460	1034	804	2299	


 जयपुर सिविल
 जयपुर सिविल इंजीनियरिंग कालेज

Check Day

 Jaypur Civil Engineering College



AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
 Tel. : 011-25088362, Mob. : 08826302845

Scientific Disposal of Legacy Waste- Mantt Road, Vrindavan, Mathura

S.no	Date	Time	Quantity			Total	Sign Of Incharge
			Manure	RDF	Inert		
1	1-Jun-20	06:00am to 12:00hrs	14.4	32.4	25.2	72	Somnath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Somnath Pandey
2	2-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	Somnath Pandey
		16:00hrs to 21:00 hrs	14.2	31.95	24.85	71	Somnath Pandey
3	3-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	14.6	32.85	25.55	73	Somnath Pandey
4	4-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	रजनीता सिंह
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	रजनीता सिंह
5	5-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Somnath Pandey
6	6-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	Somnath Pandey
		16:00hrs to 21:00 hrs	14.4	32.4	25.2	72	Somnath Pandey
7	7-Jun-20	06:00am to 14:00hrs	16.6	37.35	29.05	83	Somnath Pandey
		16:00hrs to 21:00 hrs	Half Day				Somnath Pandey
8	8-Jun-20	06:00am to 12:00hrs	14.2	31.95	24.85	71	रजनीता सिंह
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजनीता सिंह
9	9-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	रजनीता सिंह
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	रजनीता सिंह

संस्था के निदेशक
 कर्म विभाग प्रमुख, कृष्णा नगर

checked by

10	10-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	Somnath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Somnath Pandey
11	11-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	Somnath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Somnath Pandey
12	12-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	उपरोक्त
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	उपरोक्त
13	13-Jun-20	06:00am to 12:00hrs	14.6	32.85	25.55	73	उपरोक्त
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	उपरोक्त
14	14-Jun-20	06:00am to 12:00hrs	17.8	40.05	31.15	89	उपरोक्त
		16:00hrs to 21:00 hrs	Half Day				उपरोक्त
15	15-Jun-20	06:00am to 12:00hrs	14.4	32.4	25.2	72	Somnath Pandey
		16:00hrs to 21:00 hrs	14	31.5	24.5	70	Somnath Pandey
16	16-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	Somnath Pandey
17	17-Jun-20	06:00am to 12:00hrs	14	31.5	24.5	70	उपरोक्त
		16:00hrs to 21:00 hrs	14.8	33.3	25.9	74	उपरोक्त
18	18-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	14.6	32.85	25.55	73	उपरोक्त
19	19-Jun-20	06:00am to 12:00hrs	14.2	31.95	24.85	71	उपरोक्त
		16:00hrs to 21:00 hrs	13.8	31.05	24.15	69	Somnath Pandey
20	20-Jun-20	06:00am to 12:00hrs	14.8	33.3	25.9	74	Somnath Pandey
		16:00hrs to 21:00 hrs	15	33.75	26.25	75	Somnath Pandey

संयोजक
का विवरण

चक्रवर्ती
Somnath Pandey

CERTIFICATE

PATHEYA

Add- RZH 15/9 Gurudwara Road, Mahavir Enclave, Palam New Delhi 110045

Letter No- PATHI MATH / 25

Date- 04/05/2020

To

**The Municipal Commissioner
Mathura-Vrindavan Municipal Corporation
Mathura**

Sub- Certificate of Disposal of legacy waste.

Dear sir,

As you are aware that our organization is working together with Mathura- Vrindavan Municipal Corporation for scientifically treatment and disposal of Legacy waste at Vrindavan zone of Mathura- Vrindavan Municipal Corporation.

We have commenced our work from 6th Feb 2020 till 30th April 2020 and worked with utmost dedication and sincerity in treating legacy waste as per CPCB guidelines and our agreement till now we have processed 6046 MT of legacy waste . Our Organization was willing to carry out work and dispose the total waste but due to Unfortunate Corona Virus Pandemic lockdown in entire India, our organization has decided not to carry forward the processing of remaining legacy waste after 30th April 2020.

As per the agreement Our organization has transported Refused Deprived Fuel (RDF) of about 2720MT, along with inert of 2116MT to M/s Aakansha enterprises, Mathura cantonment Board, Mathura which will be further utilized in by the foresaid agency. Whereas the Manure (1214MT) is concerned our organization, out of 1209MT 435MT has been supplied to Municipal Corporation and remaining 564MT has been supplied to local people on their individual request free of cost.

Assuring you best of cooperation at all times.

Warm Regards

Girijesh Choudhary

President.





एक कदम स्वच्छता की ओर



कार्यालय-नगर निगम मथुरा-वृन्दावन, मथुरा

OK

पत्रांक: S18A/सं.सं.नि.मा.न/न.क्र.म.क.प्र.स/2020-21 दिनांक: 12-05-2020

कार्यदेश

मै0 आयुषी हाईजीन एण्ड केयर प्रा0लि0
महावीर विहार, सेक्टर 1, द्वारिका
नई दिल्ली। 110045

नगर निगम मथुरा-वृन्दावन के अन्तर्गत वृन्दावन क्षेत्र के लीगेसी वेस्ट निस्तारण हेतु ई-निविदा दिनांक 05.05.2020 को निविदा आमंत्रित की गयी थी, जिसमें आपकी निविदा प्राप्त दर प्रतिटन रू0316/- कर सहित प्राप्त हुयी है, जो कि सर्वन्यून है। वर्तमान में लीगेसी वेस्ट की मात्रा 5505.36 मीट्रिक टन मापी गयी है। निम्न शर्तों के अधीन कार्य प्रारम्भ कराना सुनिश्चित करें।

- 1-निविदा की शर्तों में कोई परिवर्तन नहीं होगा।
- 2-जी0एस0टी0/आयकर की कटौती नियमानुसार होगी।

अतः 01 सप्ताह के अन्दर अनुबंध करते हुये अग्रिम कार्यवाही किया जाना सुनिश्चित करें।

प्रतिलिपि-नगर आयुक्त महोदय को सादर सूचनार्थ।

सहायक अभियन्ता (वि/यां)
नगर निगम मथुरा-वृन्दावन।

सहायक अभियन्ता (वि/यां)
नगर निगम मथुरा-वृन्दावन।



AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Ref. no. AAY/MTH/2020/11

Date: May 12th, 2020

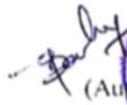
Municipal Commissioner

Nagar Nigam Mathura – Vrindavan, Mathura.

Subject: Acceptance Letter

Reference: Letter no. 518A/S. Cell Dept./Nagar Nigam Mathura – Vrindavan,
Mathura/2020-21

Aayushi Hygiene and Care Pvt. Ltd. is pleased to accept your work order dated May 12th, 2020. We'd like to inform you that the waste processing plant will be installed at the site within two days and the processing will begin immediately thereafter.


(Authorized Signatory)




AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Ref. no. AAY/MTH/2020/12

Date: May 14th, 2020

Municipal Commissioner

Nagar Nigam Mathura – Vrindavan, Mathura.

Subject: Commencement of work

Reference: Letter no. 518A/S. Cell Dept./Nagar Nigam Mathura – Vrindavan,
Mathura/2020-21

This is to inform you that the plant has been installed at the site and the waste processing work will begin from tomorrow.

Thanks and Regards.


Authorised Signatory




AAYUSHI HYGIENE AND CARE PVT. LTD.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045
Tel. : 011-25088362, Mob. : 08826302845

Reference No. Ayh/05/2020-21

Date: 30th June 2020

To,

MUNICIPAL COMMISSIONER
NAGAR NIGAM - MATHURA – VRINDAVAN
MATHURA

Subject: Summary of work done of legacy waste disposal

REF: 518 A/SANITATION CELL DEPARTMENT/NAGAR NIGAM MATHURA VRINDAVAN – MATHURA/2020-21/
12-05-2020

Accounting for all progress of our "Legacy Waste Disposal" for all activities accomplished and done from "15th May 2020 – 24th June 2020". We are mentioning our accomplished work data below here;

Month	Manure (Mt.)	RDF (Mt.)	Inert Disposed (Mt.)	Total (Mt.)
MAY	460	1034	804	2298
JUNE	641	1443	1122	3206
			Total	5504

Thanks & Regards



Authorized Signature

कार्यालय : नगर निगम मथुरा-वृन्दावन, मथुरा

पत्र संख्या : १००/एन-टी / 2019-20

दिनांक : 06-11-2019

प्रेषक,

नगर आयुक्त,
नगर निगम मथुरा-वृन्दावन।

सेवा में,

प्रमुख सचिव,
नगर विकास,
उ०प्र० शासन, लखनऊ।

विषय:-मा० राष्ट्रीय हरित न्यायाधिकरण Original Application No. 06 of 2017 Order dated 03-07-2017 (Earlier O.A. No. 136/2015) के सम्बन्ध में।

महोदय,

कृपया अवगत कराना है कि, मा० हरित न्यायाधिकरण नई दिल्ली में ओ०ए० संख्या 136/2015 मुधमंगल शुक्ला बनाम यूनियन ऑफ इण्डिया आदि पूर्ववर्ती नगर पालिका परिषद, वृन्दावन सॉलिड वेस्ट मैनेजमेन्ट 2000/2016, नियमावली के अनुपालन में कूड़े-कचरे के कारण हरित न्यायाधिकरण नई दिल्ली द्वारा दिनांक 11.05.2016 को जिलाधिकारी, मथुरा पूर्ववर्ती नगर पालिका परिषद, वृन्दावन एवं उत्तर प्रदेश प्रदूषण नियंत्रण पर ₹० 11,00,000/- जुर्माना करते हुये निस्तारित कर दिया गया और दिनांक 16.05.2016 को पूर्ववर्ती नगर पालिका परिषद, वृन्दावन एवं दिनांक 24.05.2016 को जिलाधिकारी मथुरा द्वारा उक्त आदेश को रिकॉल कराये जाने के लिये रिव्यू प्रार्थना पत्र दाखिल किया गया तथा दिनांक 11.05.2016 के आदेश को पर्याप्त मानते हुये, हरित न्यायाधिकरण द्वारा दिनांक 23.08.2016 को निम्नवत् आदेश पारित करते हुये खारिज कर दिया गया:-

For these reasons, we see no ground to modify and/or recall the order dated 11th May, 2016. Consequently, all these applications are dismissed with no order as to costs. However, we grant 2 weeks time to all the Respondent Applicants to comply with the order/judgment dated 11th May, 2016 and pay the requisite amount.

मा० न्यायाधिकरण के उक्त निर्णय के उपरान्त उत्तर प्रदेश शासन नगर विकास अनुभाग-5 पत्रांक 3159/नौ-5-2016-31 रिट/2016 दिनांक 21 अक्टूबर, 2016 में निहित निर्देश के क्रम में मा० उच्चतम न्यायालय नई दिल्ली में विशेष अनुज्ञा याचिका सं० 38773/2016 दिनांक 21.11.2016 (पूर्ववर्ती नगर पालिका परिषद, वृन्दावन बनाम मधुमंगल शुक्ला आदि) दाखिल की गयी थी। मा० उच्चतम न्यायालय के द्वारा दिनांक 30.01.2017 को निम्नलिखित आदेश पारित किया:-

Learned counsel for the appellants says that he will file a status report within two weeks. Before the status report is filed the amount as required by the Tribunal should be deposited in the Registry of this Court.

शासन से प्राप्त अनुमति के क्रम में मा0 न्यायाधिकरण एवं मा0 उच्चतम न्यायालय के आदेशों के अनुपालन में उपायुक्त (Deputy Commissioner) वृन्दावन, जनपद मथुरा एवं पूर्ववर्ती नगर पालिका परिषद वृन्दावन के द्वारा तैयार की गयी स्टेटस रिपोर्ट के साथ दिनांक 11.02.2017 को उक्त जुर्माना धनराशि को मा0 उच्चतम न्यायालय में दाखिल कर दिया गया। मा0 उच्चतम न्यायालय में लम्बित विशेष अनुज्ञा याचिका सं0 38773/2016 में पुनः स्टेटस रिपोर्ट दाखिल किये जाने के आदेश दिनांक 13.10.2018 को पारित किये गये, जिसके अनुपालन में नगर आयुक्त महोदय द्वारा दिनांक 17.01.2019 को स्टेटस रिपोर्ट तैयार कर दाखिल करा दिया गया। पुनः मा0 उच्चतम न्यायालय द्वारा दिनांक 21.01.2019 को निम्नवत् आदेश पारित किये गये:-

The appellants shall file an up-to-date status report before the Tribunal within a period of four weeks from today.

We request the Tribunal to take up the matter thereafter to monitor compliance.

The appeals are accordingly disposed of.

मा0 न्यायालयों के आदेशों के अनुपालन में वृन्दावन क्षेत्र में डोर टू डोर कूड़ा-कचरा कलैक्शन ट्रांसपोर्टेशन एवं सैग्रीग्रेशन आदि कार्य इनवायरोजोन कम्पनी द्वारा कराया जा रहा है। पूर्ववर्ती नगर पालिका परिषद वृन्दावन द्वारा एन0जी0टी0 के आदेशों के अनुपालन में मांट रोड पर डम्पिंग ग्राउण्ड का निर्माण कर पांच टन्कों का निर्माण कराया गया। वृन्दावन नगर में जगह-जगह पर एकत्रित होने वाले कूड़े-कचरे को उक्त स्थल पर डम्प किया जा रहा है। सॉलिड वेस्ट मैनेजमेन्ट 2016 के अनुरूप (डोर टू डोर कूड़ा कलैक्शन, परिवहन, कचरा निस्तारण) हेतु कार्य करने इनवायरोजोन इन्सटरुमेन्ट एण्ड इक्विमेन्ट कम्पनी को अनुबंधित किया गया है। वर्तमान में उक्त स्थल के समीप काशीराम आवासीय कालोनी, डूडा कालोनी विकसित होने से आबादी क्षेत्र स्थापित होने जाने के कारण कूड़ा-कचरा निस्तारण हेतु 2.5 एकड़ जमीन अन्यत्र चिन्हित की गयी है। चिन्हित स्थल पर कूड़ा निस्तारण हेतु प्रोसेसिंग फैसिलिटी स्थापित किया जाना प्रस्तावित है।

मा0 उच्चतम न्यायालय के आदेश दिनांक 21.01.2019 के द्वारा स्टेटस रिपोर्ट तैयार कर मा0 एन0जी0टी0 में दाखिल किये जाने के लिये आदेश पारित किये गये। मा0 हरित न्यायाधीकरण के पारित आदेश दिनांक 22.04.2019 तक एक कमेटी का गठन किया गया, जिसमें केन्द्रीय प्रदूषण नियंत्रण बोर्ड, उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं नगर निगम मथुरा-वृन्दावन को कमेटी में नामित किया गया। उक्त कमेटी के द्वारा सॉलिड वेस्ट मैनेजमेन्ट नियम-2016 के अनुरूप कूड़े-कचरे निस्तारण सम्बन्धी कार्य की जांच अद्यतन स्थिति से कमेटी द्वारा स्टेटस रिपोर्ट तैयार कर मा0 हरित न्यायाधीकरण में दाखिल की जानी थी, किन्तु केन्द्रीय एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के द्वारा बिना नगर निगम के संज्ञान के एक पक्षीय रूप से रिपोर्ट पर हस्ताक्षर कर हरित न्यायाधीकरण नई दिल्ली में दाखिल कर दी गयी है। नगर निगम द्वारा पृथक रूप से दिनांक 22.08.2019 को प्रतिशपथ पत्र मा0 न्यायालय में दाखिल किया जा चुका है। साथ ही यह भी संज्ञानित कराना है कि, मा0 हरित न्यायाधीकरण द्वारा Original Application No- 06 of 2017 order Dated 03/07/2017 (Earlier O.A. NO. 136/2015) में उक्त बिन्दुओं के अतिरिक्त यह भी निर्देशित किया गया कि-

5-The Concerned Secretary of the state of Uttar Pradesh is directed to hold a departmental enquiry and take disciplinary action against the erring officers and the staff if not done so far.

6-The Secretary shall immediately submit a report with regards to the disciplinary action taken against the erring officers and the staff to the Tribunal, if the departmental enquiry has already been held or on completion of the same.

उपरोक्त के क्रम में अवगत कराना है कि, तत्समय पूर्ववर्ती नगर पालिका परिषद वृन्दावन में निम्नवत् अध्यक्ष/अधिकारी कार्यरत थे:-

- 1-श्री मुकेश गौतम, अध्यक्ष, पूर्ववर्ती नगर पालिका परिषद, वृन्दावन।
- 2-श्री टी0एन0 चौबे कार्यवाहक, अधिशासी अधिकारी, पूर्ववर्ती नगर पालिका परिषद, वृन्दावन।
- 3-श्री अवधेश यादव, सफाई निरीक्षक, पूर्ववर्ती नगर पालिका परिषद, वृन्दावन।

अतः मा0 न्यायालय द्वारा पारित आदेश दिनांक 03.07.2017 के अनुपालन में अग्रेत्तर कार्यवाही करने हेतु प्रकरण सेवार्थ प्रेषित है।

संलग्नक:उपरोक्तानुसार।

भवदीय

(रविन्द्र कुमार माँदड़)

नगर आयुक्त,

आई0ए0एस0

नगर निगम मथुरा-वृन्दावन।



क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
65 ए, बल्देव पुरी, महोली रोड
मथुरा

पत्रांक: 277/M-136/2020

दिनांक: 13/07/2020

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-4),
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के कार्यालय ज्ञाप सं०-जी 33074/सी-4/एन०जी०टी०/95/2020 दिनांक 07.07.2020 के आदेशानुपालन में संयुक्त टीम द्वारा मा० एन०जी०टी०, नई दिल्ली में योजित ओ० ए० सं०-136/2015 एवं ओ० ए० सं०-06/2017 नगर पालिका परिषद, वृन्दावन व अन्य प्रति मधु मंगल शुक्ला व अन्य में मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 25.02.2020 के अनुपालन में उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा नामित समिति के अधिकारियों द्वारा किये गये निरीक्षण/सर्वेक्षण के सम्बन्ध में।

महोदय,

कृपया उपरोक्त संदर्भित विषय के सम्बन्ध में एम०एस०डब्लू डम्पिंग ग्राउण्ड नगला कोल्हू, लक्ष्मी नगर एवं मॉट रोड, वृन्दावन, मथुरा का निरीक्षण/सर्वेक्षण सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के कार्यालय ज्ञाप सं०-जी 33074/सी-4/एन०जी०टी०/95/2020 दिनांक 07.07.2020 में नामित समिति के अधिकारियों की संयुक्त टीम द्वारा दिनांक 09.07.2019 एवं दिनांक 10.07.2020 को किया गया। निरीक्षण के दौरान एम०एस०डब्लू डम्पिंग ग्राउण्ड, मॉट रोड के प्रतिनिधि श्री एस०के० तिवारी, अपर नगर आयुक्त, वृन्दावन, एम०एस०डब्लू डम्पिंग ग्राउण्ड नगला कोल्हू, लक्ष्मी नगर मथुरा के प्रतिनिधि श्री अमितेश भर्गव (सेनीटरी एक्सपर्ट), एवं श्री सुभाष कुमार, सफाई निरीक्षक मथुरा-वृन्दावन, मथुरा उपस्थित थे।

निरीक्षण के समय एम०एस०डब्लू डम्पिंग ग्राउण्ड नगला कोल्हू, लक्ष्मी नगर मथुरा में परिवेधीय वायु गुणता एवं मॉट रोड स्थित 08 एम०एल०डी०, यू०ए०एस०बी० पद्धति पर आधारित एस०टी०पी० एवं लक्ष्मी नगर, यमुना पार स्थित 16 एम०एल०डी०, यू०ए०एस०बी० पद्धति पर आधारित एस०टी०पी० के इन लेट एवं फाइनल आउटलेट से नमूने, भूगर्भीय जल के नमूने हेतु सैलो हैण्डपम्प (एम०एस०डब्लू के सामने, नगला कोल्हू, लक्ष्मी नगर, मथुरा) एवं हैण्डपम्प (निकट एस०टी०पी०, ट्रान्स यमुना, आनन्द पुरम, लक्ष्मीनगर, लक्ष्मी नगर, मथुरा) एवं 08 एम०एल०डी एस०टी०पी० के बोरवेल से नमूना एकत्रण किया गया जिसको विश्लेषण हेतु उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ (केन्द्रीय प्रयोगशाला) में जमा करा दिया गया है।

नगर निगममथुरा-वृन्दावन, मथुरा क पत्र सं०553/सी०एस०सी०/न०नि०म०वृ०-मथुरा /2020-21 दिनांक 10.07.2020 के द्वारा उक्त डम्पिंग ग्राउण्ड से सम्बन्धित सूचनाएँ आपको ई-मेल के माध्यम से प्रेषित की जा रही है।

सूचना आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

भवदीय

(अरविन्द कुमार)
क्षेत्रीय अधिकारी

संलग्नक: उपरोक्तानुसार।

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ
2. मुख्य विधी अधिकारी, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. श्री प्रदीप मिश्रा, वरिष्ठ बोर्ड अधिवक्ता, एन०जी०टी०, नोयडा।

क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

लखनऊ

संदर्भ संख्या

333874 डी-4/NAT/95/2020

दिनांक- 7/7/2020

कार्यालय ज्ञाप

माननीय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0- 136/2015 एवं ओ0ए0 सं0- 06/2017 नगर पालिका परिषद्, वृन्दावन व अन्य प्रति मधु मंगल शुक्ला व अन्य में माननीय एन0जी0टी0 द्वारा पारित आदेश दिनांक- 25.02.2020 के अनुपालनार्थ गठित ओवरसाइट कमेटी की अपेक्षा अनुसार वृन्दावन क्षेत्र में मॉट रोड स्थित ट्रेडिंग ग्राउण्ड पर भण्डारित लीगैसी वेस्ट एवं नगला कोल्हू, वृन्दावन, मथुरा स्थित निर्माणाधीन/संचालित नये ठोस अपशिष्ट प्रसंस्करण प्लांट के परिप्रेक्ष्य में निम्न बिन्दुओं पर विस्तृत जांच किया जाना है :-

1. मॉट रोड, वृन्दावन, मथुरा के ट्रेडिंग ग्राउण्ड पर लीगैसी वेस्ट के नियमानुसार निस्तारण, जिसमें प्लांट का विवरण, क्षमता, अपशिष्ट की मात्रा, जल/वायु प्रदूषण नियंत्रण की स्थिति, ठोस अपशिष्ट नियम, 2016, परिसंकटमय अपशिष्ट नियम, 2016 एवं जल/वायु अधिनियमों के अनुपालन की स्थिति पर विस्तृत आख्या तथा यथा सम्भव स्थल एवं स्थल के आस-पास भूगर्भ जल, सतही जल, लीचैट एवं परिवेशीय वायु गुणता की अद्यतन स्थिति का आंकलन भी आख्या में सम्मिलित हो ?
2. नगला कोल्हू, वृन्दावन, मथुरा में प्रस्तावित/निर्माणाधीन/संचालित ठोस अपशिष्ट प्रसंस्करण प्लांट (क्षमता सहित पूर्ण विवरण) पर एकत्रित ठोस अपशिष्ट, ठोस अपशिष्ट नियम, 2016 में वर्णित प्राविधानों के अनुसार अपशिष्ट प्रसंस्करण से सम्बन्धित पूर्ण तकनीकी विवरण के साथ साथ जल/वायु प्रदूषण नियंत्रण की स्थिति, परिसंकटमय अपशिष्ट नियम, 2016 एवं जल/वायु अधिनियमों के अनुपालन की स्थिति पर विस्तृत आख्या तथा यथा सम्भव स्थल एवं स्थल के आस-पास भूगर्भ जल, सतही जल, लीचैट एवं परिवेशीय वायु गुणता की अद्यतन स्थिति का आंकलन भी आख्या में सम्मिलित हो ?

उपरोक्त बिन्दुओं विस्तृत जांच हेतु राज्य बोर्ड के निम्न अधिकारियों की समिति गठित की जाती है :-

1. श्री अरविन्द कुमार, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा।
2. श्री मनोज कुमार चौरसिया, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, फिरोजाबाद।
3. श्री विनय दूबे, वैज्ञानिक सहायक, केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

अतः उक्त समिति को निर्देशित किया जाता है कि दोनों स्थलों का विस्तृत जांच कर विश्लेषण आख्यायें, परिवेशीय वायु गुणता एवं फोटोग्राफ इत्यादि सहित निरीक्षण आख्या (अपेक्षित कार्यवाही हेतु संस्तुति/सुझाव सहित) आदेश निर्गमन की तिथि के एक सप्ताह के भीतर अनिवार्य रूप से अधोहस्ताक्षरी को प्रस्तुत करना सुनिश्चित करें।

प्रतिलिपि :- निम्नलिखित को सूचरात्र प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त-4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. प्रमारी अधिकारी, केन्द्रीय प्रयोगशाला, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. समिति के नामित सदस्य।

(आशीष तिवारी)
सदस्य सचिव

(आशीष तिवारी)
सदस्य सचिव



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No. 461101/UPPCB/CL/ 330/2020

दिनांक
Date - 17/7/2020

सेवा में,

क्षेत्रीय अधिकारी,
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
मथुरा।

विषय:- नगरीय ठोस अपशिष्ट प्रसंस्करण/निस्तारण स्थल की परिवेशीय वायुगुणता अनुश्रवण आख्या प्रेषित किये जाने के सम्बन्ध में।

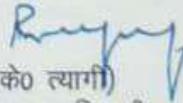
महोदय,

सदस्य सचिव महोदय द्वारा प्रेषित कार्यालय ज्ञाप संख्या-जी-33074/सी-4 एन०जी०टी०/95/2020 दिनांक 07.07.2020 का संदर्भ ग्रहण करने का कष्ट करें। कार्यालय ज्ञाप के माध्यम से सदस्य सचिव महोदय द्वारा द्वारा माननीय एन०जी०टी० नई दिल्ली में योजित ओ०एस० संख्या-136/2015 एवं ओ०एस० संख्या-06/2017 नगर पालिका परिषद, वृंदावन व अन्य प्रति० मंगल शुक्ला व अन्य में माननीय एन०जी०टी० द्वारा पारित आदेश दिनांक-25.02.2020 के अनुपालनार्थ गठित ओवरसाइट कमेटी की अपेक्षा अनुसार वृंदावन क्षेत्र में मॉट रोड स्थित ट्रेचिंग ग्राउंड पर भंडारित लीगेसी वेस्ट एवं नगला कोल्हू वृंदावन मथुरा स्थित निर्माणाधीन/ संचालित नए ठोस अपशिष्ट प्रसंस्करण प्लांट के परिपेक्ष में जल एवं परिवेशीय वायुगुणता अनुश्रवण, की अद्यतन स्थिति के बारे में अपेक्षा अनुसार आख्या हेतु राज्य बोर्ड के अधिकारियों की समिति गठित किया गया है।

वर्तमान में संचालित नगला कोल्हू यमुना-पार, लक्ष्मी नगर, स्थित नगरीय ठोस अपशिष्ट प्रसंस्करण/ निस्तारण स्थल की परिवेशीय वायुगुणता अनुश्रवण, राज्य बोर्ड के अधिकारियों की गठित समिति द्वारा दिनांक-09.07.2020 व 10.07.2020 को कराया गया तदनुसार विश्लेषण आख्या पत्र के साथ मूल रूप में संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक-यथोपरि(01)।

भवदीय


(आर० के० त्यागी)
मुख्य पर्यावरण अधिकारी
केन्द्रीय प्रयोगशाला

Note: 1. The results in the Test Report relate only to the items tested. 2. The Report shall not be reproduced-except in full, without the written permission of laboratory.

AIR TESTING			
AMBIENT AIR			
S.N.	Parameters	Test Method	Range of Detection
1.	Sulphur dioxide (SO ₂)	IS Method No. 5182 (Part-2) 2001	04-1050 µg/m ³
2.	Nitrogen dioxide (NO ₂)	IS:5182 Part(6) 2006	9-750 µg/m ³
3.	Perticulate Matter (PM-10) Less than 10 microns	IS:5182 Part (23) 2006	05-1000 µg/m ³

.....End of report.....



CENTRAL LABORATORY

UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12 V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

AMBIENT AIR TEST REPORT

- उद्योग का नाम व पता / Name & Address of Industry- Municipal Solid Waste Dumping and processing Ground Nagala kolhu, Trans Yamuna, Laxmi Nagar, Mathura
- नमूना एकत्रण करने वाले व्यक्ति का विवरण / Sample Collected by-Shailesh Maurya, M.A., N.Shukla, M.A., P.K.Mishra, S.A. & Vinay Dubey, S.A.
- नमूना एकत्रीकरण की तिथि / Date of Sample Collection- 09-07-2019 to 10-07-2019
- प्रयोगशाला में नमूना प्राप्ति की तिथि / Date of Sample receipt in Laboratory- 10-07-2019
- Further details of sample location and Test methods followed are appended overleaf-

S. No.	Monitoring Location	Area Category	Sulphur di-oxide ($\mu\text{g}/\text{m}^3$)	Nitrogen di-oxide ($\mu\text{g}/\text{m}^3$)	Particulate Matter PM10 (Equal or less than 10 micron) ($\mu\text{g}/\text{m}^3$)
1.	Up wind direction Municipal Solid Waste Dumping and processing Ground Trans Yamuna, Laxmi Nagar, Mathura (Near Road Side Main Gate.)	-	9.8	23	167
2.	Down wind direction Municipal Solid Waste Dumping and processing Ground Trans Yamuna, Laxmi Nagar, Mathura, (Periphery near processing area)	-	12.7	36	186
STANDARDS			80	80	100

Weather- Cloudy and Rainy

परीक्षण करने वाले के हस्ताक्षर / Analysed by.....
prakash
17/07/2020 (S.A.)

अधिकृत हस्ताक्षरकर्ता / Authorised Signatory.....
A. S. S.
17/7/2020

R. S. S.
मुख्य पर्यावरण अधिकारी
केन्द्रीय प्रयोगशाला
17.07.2020

A. S. S.
17/7/2020

**REPORT ON MUNICIPAL SOLID WASTE TREATMENT AND DISPOSAL FACILITY
AT NAGLA KOLHU MATHURA AND STATUS OF LEGACY WASTE ON TRENCHING
GROUND OF MAANT ROAD VRINDAVAN MATHURA**



U P POLLUTION CONTROL BOARD

JULY, 2020

TABLE OF CONTENTS

S. No.		Description	Page no.
		EXECUTIVE SUMMERY	
1.0		INTRODUCTION	
2.0		OBJECTIVE OF STUDY	
3.0		STUDY AREA	
4.0		PRESENT SCENARIO	
	4.1	Collection and Transportation Mechanism	
	4.2	Solid Waste Process Plant	
	4.3	Operational Status of Different units of Plant	
	4.4	C&D (Construction & Demolition) Waste Processing	
	4.5	RDF(Refused Derived Fuel) Shredding	
	4.6	Composting Section	
	4.6.1	Pre-Shorting Machine	
	4.6.2	Semi-Finished Machine	
	4.6.3	Finished Machine	
	4.7	Intermixed Unsegregated Solid Waste Windrow Sizing Calculation	
	4.8	Landfill Site	
	4.9	Leachate Treatment	
	4.10	Legacy Dump Waste	
5.0		MUNICIPAL SOLID WASTE TRENCHING GROUND AT MAAT RAOD VRINDAVAN	
6.0		ENVIRONMENTAL COMPLIANCE	
7.0		RESULTS AND DISCUSSION	
8.0		RECOMMENDATIONS & SUGGESTIONS	
<p>Annexure-1 Flow Chart of MSW compost Annexure-2 Summery of present and proposed activities of MSW at Mathura Annexure-3 5 Municipal corporation proceeding regarding legacy waste at Nagla Kolhu Annexure-4 Contour level datasheet of Legacy waste at Nagla kolhu Annexure-5 Schematic of trenching ground pits of Maant road, Vrindavan Annexure-6 Provisions of penal actions under SWM Rules, 2016 Annexure-7 Photographs during visit of inspection team Annexure-7 Ambient air, ground water and leachate quality analysis report Annexue-8 Environmental Clearance of MSW plant, Nagla Kolhu Annexure-9 Consent to Establishment of UPPCB</p>			

EXECUTIVE SUMMERY

Over the last two decades rapid urbanization, change in lifestyles and rise in population has resulted in generation of huge quantities of municipal solid waste. The quantity of MSW generated is much higher than the quantity collected, transported and disposed, leading to piling up of uncollected waste in streets, public places and drains. Even the collected waste is mostly dumped on the outskirts of town/cities and has created serious environmental and public health problems. Studies have shown that a high percentage of individuals who live near or on disposal sites are infected by gastrointestinal parasites, worms, and other pathogenic organisms. The insanitary methods adopted for the disposal of municipal solid waste are therefore, a serious health concern. The poorly maintained landfill sites are causes of surface and ground water contamination, and air pollution.

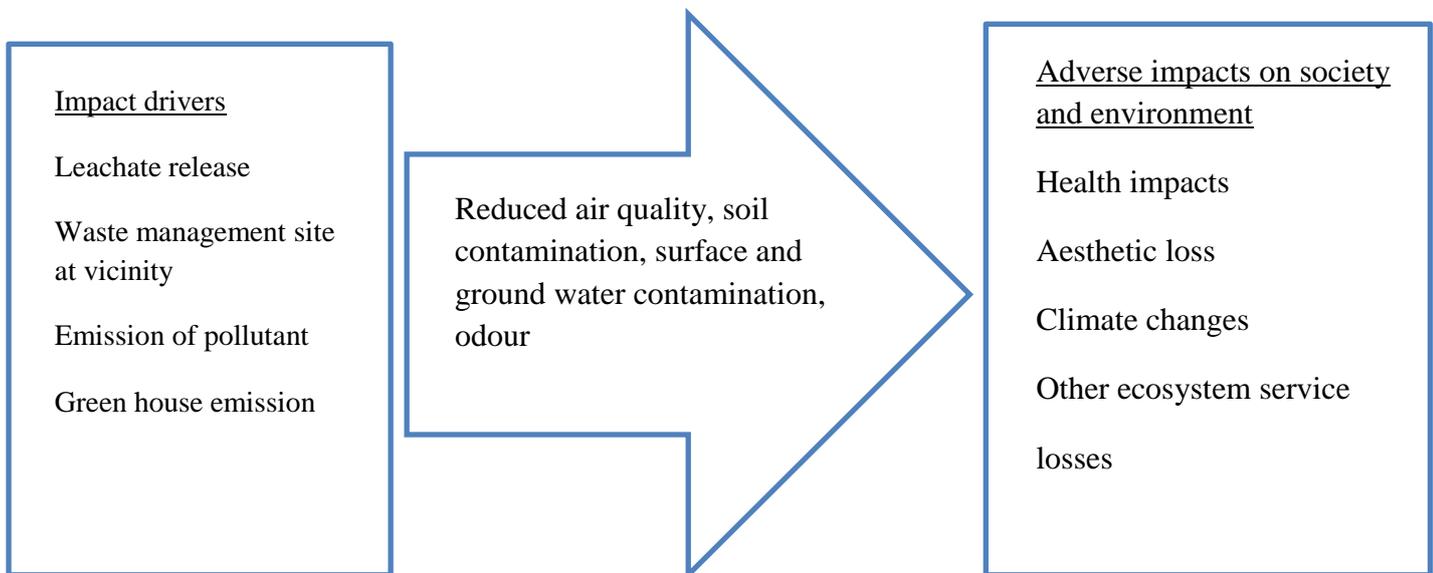


Fig 1 Externalities due to municipal dump site

Technical assessment study was being carried out of municipal solid waste facility at Nagla Kolhu. Material recovery, composting, status of landfill and leachate treatment are explained in details. Based on observations, few recommendations and suggestion are given. Fresh unsegregated intermixed solid waste windrow calculation is made based on CPHEEO manual guidelines. MSW

facility was not operative since long in the past due to various issues, waste was continuously dumped at Nagla Kolhu which resulted into formation of heaps of waste at site. This legacy waste assessment was carried out by third party. Based on contour mapping, 2.25 lakh cubic meters is dumped at the plant site, occupied almost 60% area of the plant. There is an urgent need to bio remediate this legacy waste. Air quality monitoring, ground water samples and leachate quality assessment is being carried out. **Results are summarised.** Environmental clearance general and specific conditions of MSW facility Nagla Kolhu and compliance status of various provisions under Municipal Solid Waste (Management and Handling) Rules 2000 and SWM Rules, 2016 is being assessed. Bio-remediation of dumped waste at trenching ground at Maant road, Vrindvan was started on 6 Feb, 2020 and treatment of all 11259 MT of waste achieved by 24th June, 2020. At present, Trenching ground does not have any waste to bio-remediate. Summary of existing and proposal activities regarding solid waste disposal by Municipal Corporation Mathura Vrindavan are attached as Annexure.

1.0 INTRODUCTION

Solid waste management is one of the most challenging issues in urban cities, which are facing a serious pollution problem due to the generation of huge quantities of solid waste. In current Scenario, Solid waste management is turning crucial due to increasing waste generation rate and complexity of handling the same. Municipal Solid waste dumpsite processes various adverse effects on natural environment mainly due to poor/obsolete waste handling technologies. Greenhouse gases (GHG) emissions, air and soil quality deterioration, ground water leaching, etc. are inevitable due to illicit practices such as open burning, non-engineered dump sites. These practices serve as breeding ground for health vectors causing severe health issues. Solid waste management rules were setup based on waste classes namely; Hazardous waste, Municipal waste, E-waste, Plastic waste, Construction and demolition, and biomedical waste focusing on the type of treatment and disposal to be followed without disturbing the natural environment.

The city of Mathura-Vrindavan is situated along the bank of river Yamuna. It is located at a distance of 145 km South-East from National Capital Delhi and a distance of about 330 km in South-East direction from state capital Lucknow. The city is well connected by Delhi, Lucknow, Agra and the other cities of the state by road and railway network. NH-19 is passes through the city. The Municipal solid waste generated from the city of Mathura-Vrindavan is transported and treated at MSW facility at Nagla Kolhu. After construction of the plant in year 2012, It was handed over by then Nagar Palika Parishad to M/s Mathura Nagar Waste Processing Company Limited for the management, operation & processing of MSW. The company filed arbitration suit in the year 2014 which is pending in the Hon'ble High Court. Since then the waste was continuously dumped at MSW palnt which resulted into formation of heaps of waste at site.

Municipal Corporation Mathura Vrindawan was then constituted in the year 2017 through notification: 1799/9-7-17-8 (seema vistaar) 2016, Lucknow dated 12/05/17. After formation of Municipal corporation the task of collection, segregation, transportation, management, operations & processing of MSW at Nagla Kolhu was handed over to M/s SVM intrastate company in November 2018 but due to inefficient and negligent behaviour of the company towards the terms mentioned in the contract for processing and disposal of MSW, the Municipal Corporation was bound to terminate the contract with the company. Due to not running the plant to its capacity which further added into the dump of Legacy waste at the plant site. Municipal Corporation after the termination of contract has taken over the operations of SWM plant at Nagla Kolhu.

2.0 OBJECTIVE OF STUDY

The report focuses on the following:

- Technical assessment of MSW facility at Nagla Kolhu- Segregation, treatment, disposal, legacy waste, quality of leachate.
- Environmental Compliance of MSW facility- Air, Water and MSW rules.
- Technical and environmental assessment of Legacy waste at trenching ground of Maant road, Vrindavan.

3.0 STUDY AREA

Municipal Solid Waste Facility (Lat 27.5078; Long 77.7083) is located at Nagla kolhu, Laxmi Nagar, Mathura. The facility covers total area of 27 Acres land. Fig 1 shows the Municipal solid waste facility located at Nagla Kolhu, Laxmi Nagar, Mathura. The facility was constructed in year 2012 and receives the municipal solid waste collected from Mathura-Vrindvan region.

Municipal solid waste trenching ground (Lat 27.55892; Long 77.68556) is located at Maant road, Vrindavan. This dumping ground covers total area 2.0 acres. Fig 2 shows the municipal solid waste trenching ground at Maant road, Vrindavan. The trenching ground consists of 5 no. of trenches having reported total capacity of 16,369.71 cum.

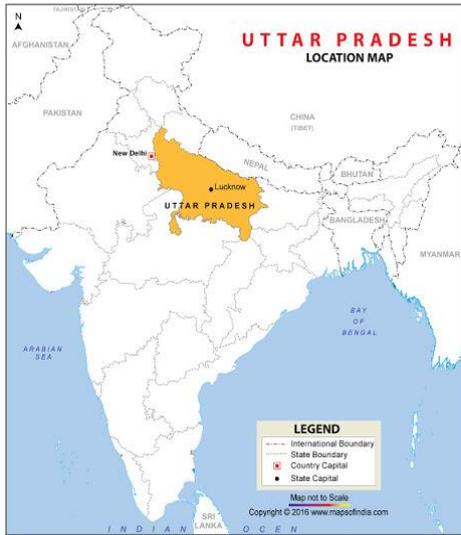
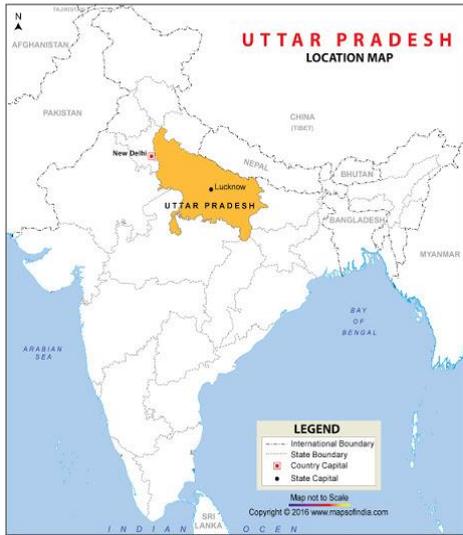


Fig 2 Municipal Solid Waste Facility at Nagla Kolhu



Google Maps

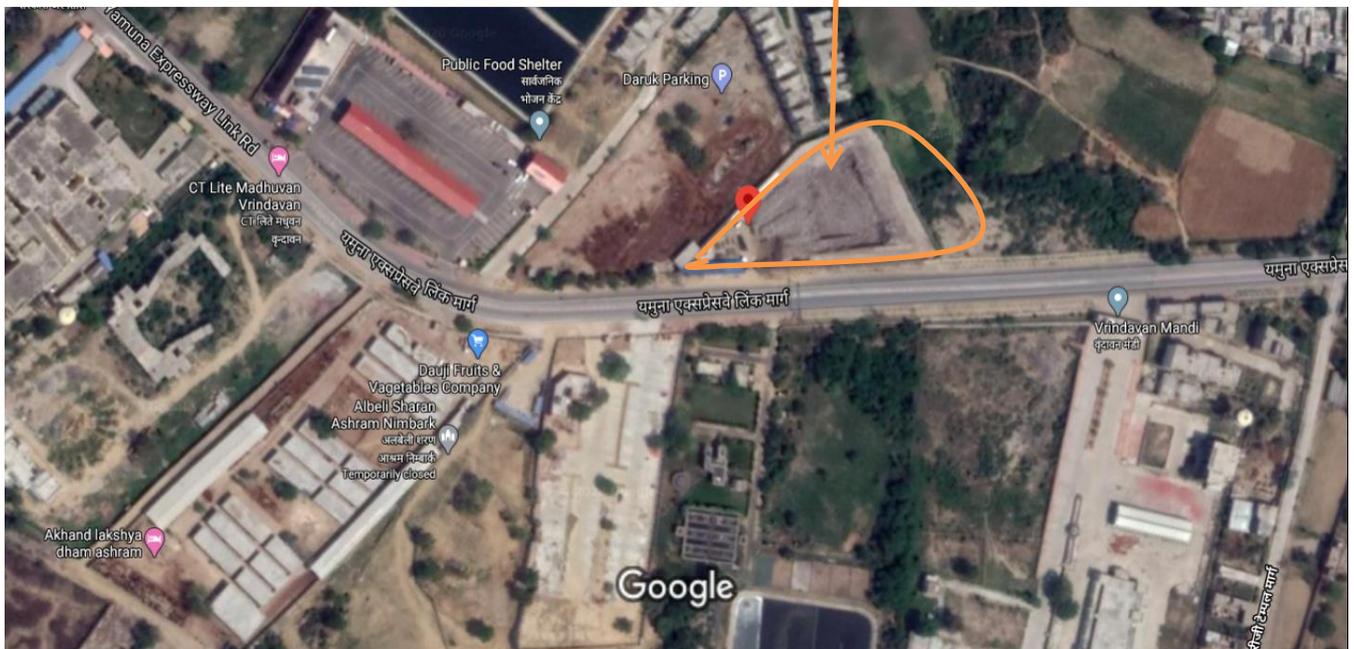


Fig 3 Trenching Ground at Maant Road, Vrindavan

4.0 PRESENT SCENARIO

Municipal solid waste plant of processing capacity 185 MT/D municipal solid waste into compost is situated at Nagla Kolhu, Laxmi Nagar, Mathura. The plant is currently controlled and operated by Municipal Corporation Mathura Vrindavan. Based on ward wise waste collection report (logbook), MSW collected from Mathura-Vrindavan region as follows:

Table 1 Total wards waste collection data

S.No.	Date of collection	No. of wards	Quantity (MT/D)
1	01.09.19	70	260.02
2	01.10.19	70	265.04
3	01.11.19	70	265.04

Table 2 Monthly waste collection data

S.No.	Month of collection	Total dry waste (MT)	Total wet waste (MT)	Total Hazardous waste (MT)	Total waste (MT)	Quantity (MT/D)
1	Feb, 2020	2314.37	5400.13	14.73	7729.23	266.53
2	March, 2020	2207.34	5089.4	14.29	7311.03	235.84
3	April,2020	952.26	2250.44	8.94	3211.64	107.06
4	May, 2020	990.92	2242.09	9.16	3242.17	104.59
5	June, 2020	1204.87	2782.13	9.18	3996.18	133.21

4.1 Collection & Transportation Mechanism

Municipal corporation is ensuring effective door to door collection of waste through mechanised vehicles complying the rules of SWM rules, 2016. At present Municipal corporation has 50 primary vehicles covered with separate compartments along with handcarts dedicated for door to door collection. Secondary vehicle is used to collect waste from designated site through mechanised motor vehicles which includes Loader (14 nos.), Tractor (34 nos.), Dumper truck (03 nos.), Truck mounted road sweeping machine (02 nos.), Dumper placer (08 nos.) and Refuse collector (02 nos.). Following the number of motorized vehicles are proposed to increase capacity of door to door collection, but due to BSIV compliance and corona virus outbreak delivery of primary vehicles are delayed.

4.2 Solid Waste Process Plant

Municipal solid waste treatment & processing plant at Nagla kolhu is spread in the area of 27 acres land, out of this land area 05 acres land allotted for bio compost processing activity.

At the time of inspection plant was under maintenance for 3-4 days, therefore non-operational. As reported in the literature, Unsegregated MSW contains 55% compostable material, 20% flammable material, 15% solid material including inerts and 5% glass and plastics each.

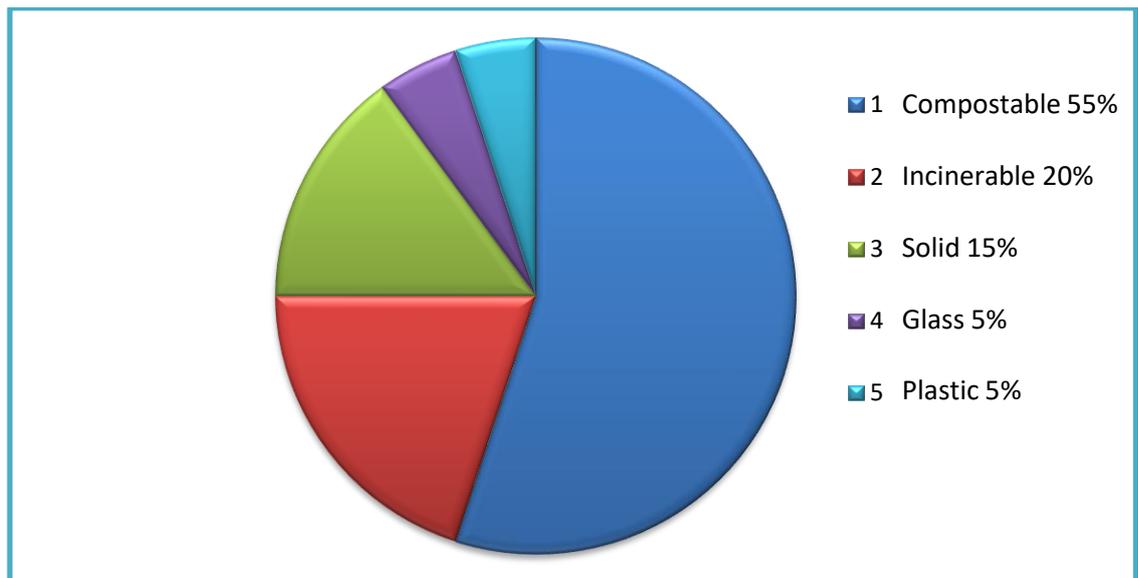


Fig 4 Composition of Municipal Solid Waste

4.3 Operational Status of Different Units of Plant

Detailed inspection was carried out on dated 09.07.2020 and 10.07.2020 by the authorised officials of UP Pollution Control Board. MSW facility established at Nagla Kolhu has following different divisions of processing of waste:

1. C& D(Construction & Demolition) waste processing
2. RDF(Refused Derived Fuel) shredding
3. Composting Section
4. Landfill Site
5. Lechate Treatment
6. Legacy Dumped Waste

4.4 C&D (Construction & Demolition) Waste Processing

Construction and demolition(C&D) waste generally constitutes about 10-20% of total urban solid waste. C&D waste may be utilised for making bricks, pavement blocks, Construction material such as aggregates etc. C&D machine at time of inspection found non-operative. Representative could not able to explain the capacity of processing and records of electricity consumed. No C&D processed waste were stored in the premises at the time of inspection.

Benefits of processing of construction and demolition waste

- i) C&D waste can be put to a profitable use,
- ii) given the scarcity of sand and stone for construction, thereby saving natural resources.
- iii) It prevents public nuisance and traffic congestion issues arising from indiscriminate dumping of C&D waste.
- iv) It saves valuable space at landfill sites.
- v) It reduces cost of bulk transportation if recycled close to source of generation.



Fig 5 C&D machine

4.5 RDF(Refused Derived Fuel) Shredding

The SWM Rules, 2016 defines refused derived fuel (RDF) as fuel derived from combustible waste fraction of solid waste like non-recyclable plastic (not including PVC), paper cardboard, cotton, labels and other corrugated materials. These fractions are separated by different processing steps such as screening, shredding in uniform size, dehydrating and compacting of solid waste. It is used as a fuel for either steam or electricity



generation or as alternate fuel in industrial furnaces or boilers (co- processing or co- incineration of waste in cement, lime, and steel industry and for power generation). The composition of RDF is a mixture that has higher concentrations of combustible materials than those in the parent mixed MSW.

One number of shredding machine was found installed within the premises and non-operative during inspection. Shredded material was stored in the premises. RDF

shredded material sold to the agency authorised for processing. No RDF is produced within premises but only raw material is prepared. No record of RDF raw material prepared is maintained.

4.6 Composting Section

Composting is a process of controlled decomposition of the organic waste, typically in aerobic conditions, resulting in the production of stable humus-like product, i.e., compost. Composting transforms organic waste into a soil-like material called compost. The land allotted for composting section is 5 acre out of total 27 acres of MSW facility area. This section consists of two dedicated sheds and pucca RCC composting platform.

4.6.1 Pre-Shorting Machine (01 No.)

Pre-shortening machine consists of 100 mm trammel screen along with conveyor belt system to classify sizes of solids bigger than 100 mm. Mainly bricks, stones, metallic aggregates and fuel derived waste is separated in this machine.

4.6.2 Semi-Finished Machine (01 No.)

After inoculum and windrow formation over compost pad, waste is input to semi-finished machine. Semi-finished machine also consists of trammel screen of size 16 mm. Pre-shortened material is fed to semi-finished screen to classify the solids of bigger than 16 mm from the MSW.

4.6.3 Finished Machine (01 No.)

Semi-finished material is fed to 04 mm trammel screen for final screening and wastage/inert is sent to landfill. Finished material is kept in the form of windrow for composting process. Approx. 80 ton finished material was stored in the premises during inspection. Composting platform was found to be stocked with unsegregated waste.



Fig 8 Schematic of 100 mm Trommel



Fig.9 Conveyor Belt



Fig.10 Finished screen & Cyclone system

4.7 Intermixed Unsegregated Solid Waste Windrow Sizing Calculation

As plant was not operative. Fresh MSW was stored at compost platform in the form of windrows.

In general, as the average windrow shape is between in an oval and trapezoid. A factor of 0.66 is assumed to estimate windrow volumes and so the equation for volume becomes:

$$\text{Volume} = \text{Height} \times \text{Width} \times \text{Length} \times 0.66$$

$$\text{Compost Pad Area} = \text{Length} \times \text{Width}$$

$$= 75 \times 70 \text{ sq. m}$$

(75 % compost pad area occupied and height of SW heap 7.5 m)

$$\text{Compost storage volume} = 0.75 \times 75 \times 70 \times 7.5$$

$$= 29531.25 \text{ cubic meter}$$



Fig.11 Windrow

4.8 Landfill Site

Landfill allows only the non-usable, non-recyclable, non-biodegradable, non-combustible and non-reactive inert waste and pre-processing rejects and residues from waste processing facilities to go to sanitary landfill. On storage it can generate leachate, hazardous gases so it needs to be stored in SLF(Sanitary landfill). The sanitary landfill sites shall meet the specifications as given in Schedule-I, of MSW rules 2016.

During inspection it was found that Landfill is not utilized to store landfillable waste frequently. Proper arrangement of leachate collection and gas collection/flaring arrangement were not made. The dimensions of the existing landfill (50 x 50 x7 m) seems not sufficient to store landfillable waste for 20-25 years as one half cell of the land fill is already occupied.



Fig.12 Landfill area



Fig.13 Landfill Cell

4.9 Leachate Treatment

Leachate is the storm water or excess water generated during processing activity. Leachate is a complex liquid that contains excessive concentrations of biodegradable and non-biodegradable products including organic matter, phenols, ammonia nitrogen, phosphate, heavy metal and sulphide which if not properly treated and safely disposed could lead to ground water contamination. Sanitary landfill and compost area are the two places from where leachate is generated. During inspection, it was observed that leachate drain is choked with waste and therefore no passage to reach leachate tank area. Leachate waste water was found stagnant in the drain and also there is no approach road to leachate tank. It was explained to the inspection team that leachate is collected from the tank and transferred via jetting machine to STP adjacent to the MSW facility for treatment. There is no permanent pipeline from collection tank to STP. It was also observed that there is no arrangement of collection of leachate generated from landfill area to this so called collection tank for further treatment.



Fig. 14 Leachate drain sample collection

4.10 Legacy Dump Waste

Due to non- operation of MSW plant in the past many years (since 2014), there was continuous dumping of waste resulted into formation of heaps which is termed as Legacy waste. Third party survey was carried out at Nagla Kolhu by Municipal Corporation. Report stated that there is a total legacy waste of about 2.25 lakh cubic meter (Contour mapping data is enclosed



Fig. 15 Legacy waste at Nagla Kolhu

as Annexure) which stands around 1.8 lakh MT. It was observed during inspection that most area of the plant is occupied by legacy waste, there is not sufficient space available for windrow composting and landfill site.

According to Municipal Commissioner, Department has initiated tender process for selection of agency for the treatment and disposal of legacy waste. (Letter enclosed as Annexure). Remediation of legacy waste will be done via Bio mining. Bio-mining and reclamation whereby solid wastes are excavated and processed.

5.0 MUNICIPAL SOLID WASTE TRENCHING GROUND AT MAAT RAOD VRINDAVAN

This dumping ground (Lat 27.55892; Long 77.68556) covers total area 2.0 acres. The trenching ground consists of 5 no. of trenches having reported total capacity of 16,369.71 cum. During inspection, all the trenches were found cleaned, waste finished. As per representative, treatment of legacy waste through bio-remediation was started on 6th Feb, 2020 and the treatment of 11259 MT of legacy waste was achieved by 24th June 2020. This work was allotted to M/s Aayushi hygiene and care pvt. Ltd. New delhi and M/s Patheya, New delhi on NGT OA -136/2015 & 06/2017 Hon'ble NGT directions.



Fig 16 Trenching pits

6.0 ENVIRONMENTAL COMPLIANCE

- Conditional Environmental Clearance (EC) was granted by SEIAA, UP vide reference no. 438/SEAC/208/2008 dated 20.03.2009 after the public hearing conducted on 11.11.2008 to the Sanitary landfill and composting at near STP, Baldev road, Tah. & Dist. Mathura.
- In compliance to the general conditions of EC, Consent to Establishment (CTE) was granted to the plant UPPCB ref. No. 21528/C4/NOC-675/13 dated 03.04.2013.
- In compliance to the CTE conditions, Plant has not obtained Consent to operate- Air and Water under the provisions of Air (prevention & control of pollution) Act 1981 and Water (prevention & control of pollution) Act 1974.
- Plant has not developed 33% green cover in compliance of CTE conditions; in fact 500 meters buffer zone is also not available around the solid waste plant.

Table 3 Compliance of EC general & specific conditions

S. No.	Environmental Clearance Condition	Compliance Status
General Conditions		
1	It should be clearly specified that the project proponent would ensure that all the standards related to ambient air quality and emission/effluent standards as prescribed by MoEf are strictly complied with.	Partially complied
2	The project proponent will have to ensure that they obtain No Objection certificate from the U.P. Pollution Control Board before start of construction.	Complied
3	The Proposed land use should be in accordance to the prescribed land use.	Complied
4	Proper operation & maintenance of the project shall be ensured after construction phase. Conditions and guidelines for operation and penalties for non-compliance should be specifically prescribed.	-
5	Information with respect to this clearance & other related documents shall be communicated by the project proponents to the concerned agencies (other than SEIAA and SEAC) as prescribed in the EIA notification No. SO 1533€ dated 14/09/2006.	-
6	In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that 33% of total lands in the project areas are planted with shade giving and ecologically friendly trees.	Not complied
7	A specific waste collection and transportation system should be ensured for conveying the waste scientifically and in a safe manner to the proposed MSW landfill site.	Complied
8	Leachate should be collected and disposed in a manner such that it may not contaminate the ground water.	Not complied
9	The general conditions attached to the list of the proposed activities requiring environmental clearance as given in gazette notification dated 14/09/06 issued by Govt. of India and which read as follows should be strictly complied with- "Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-state boundaries and international boundaries." Should not be violated," In case of any violation clearance shall be obtained from The Government of India, as prescribed.	-
10	The standards regarding ground water, ambient air, leachate quality and compost quality shall be duly followed as per Municipal Solid Wastes (M&H)	Partially complied

	Rules, 2000.	
11	A comprehensive EIA shall be undertaken and the environment management plan and detailed project report (DPR) revised accordingly also taking into view the conditions stipulated in this clearance. This report shall be submitted to this authority by March, 2010, failing which this clearance will automatically be cancelled. The comprehensive EIA should address to all the issue raised in the public hearing held on 11/12/2008 to which project proponent were a party. The DPR and the EMP should be suitably revised to incorporate and mitigate the observations/objections made in the public hearing also.	Complied
12	The project proponents will set up a separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a senior executive.	Complied
13	A three monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.	-
14	The EIA Authority may stipulate any other conditions or environmental safeguards subsequently, if deemed necessary, which should be complied with.	-
15	The Authority reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of Authority.	-
16	Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigative measures and other Environmental protection activities.	-
17	In the event of a change in project profile or change in the implementation agency, a fresh reference should be made to the Authority prior to change.	-
18	Regular noise levels should be monitored during construction and operation phase.	
19	Specifications regarding selection of landfill site, facilities at the site, specifications for land filling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation at land full site, closure of landfill site and post care, leachate treatment and disposal should be strictly in compliance to the provisions of the Muncipal Solid Wastes (M&H) Rules, 2000. A report in this regards should be prepared and submitted to the Authority within 3 months.	Partially complied
Specific Conditions:		
1	As the proximity to the cultural monuments regarded as a sensitive issue, the landfill site should be developed at a safe distance from their boundaries. Landfill site should also be situated at safe distance from human settlements and that a no entry zone be created so that general public does not enter into the area.	Complied
2	Boilers will not be used.	Complied
3	Green belt should be developed in 33% of the total project area.	Not complied
4	Suitable conditions for odour control should be imposed. Herbals sanitizer and composting enzymes will be used to minimize odour.	Not complied
5	All the street lighting should be solar and that CFLs should be used.	Not complied
6	For the leachate treatments, it has been proposed that mechanical aeration leachate treatment will be followed. Necessary conditions for the sewage treatment should also be imposed.	-
7	The project proponent will duly follow post clearance monitoring as per Municipal Solid Waste Rules, 2000.	Not complied
8	The following points may also be considered while making the comprehensive EIA report and this report should be submitted by March, 2010.	-
9	Wind speed and direction changes with time and space depending on the topography and seasons. Wind rose should, therefore be made for each month separately for each sampling site. There should be at least 2 sites in the down wind prominent direction.	-

10	CO measurement should be made by NDIR and eight hourly average with 98 percentile should be given.	-
11	Methods used for analysis should be specifically provide.	-
12	98 percentile values should be taken into consideration for comparison with standards.	-
13	Impact of project on quality of life should be given.	-
14	Leq should be determined from 24 hours days-night data at each site twice a week.	-

Table 4 Compliance with reference to Municipal Solid Waste (Management & Handling) Rules, 2000

Schedule I

S. No.	Compliance Criteria	Status
1.	Setting up of waste processing and disposal facilities.	Waste processing & disposal site was commissioned in year 2012.
2.	Monitoring the performance of waste processing and disposal facilities-Once in six months	Complied
3.	Improvement of existing landfill site as per provision of these Rules.	-
4.	Identification of landfill site for future use and making site(s) ready for operation.	-

Schedule II

S. NO.	Parameters	Compliance Criteria	Status
1.	Collection of Municipal Solid Waste	(i) Organizing house-to-house collection of municipal solid waste through any of the methods like community bin collection, house-to-house collection.	Partial Complied
		(ii) Devising collection of waste from slums and squatter areas or localities including hotels, restaurants, office complexes and commercial areas.	Partial Complied
		(iii) Wastes from slaughterhouses, meat and fish markets, fruits and vegetable markets, which are biodegradable in nature shall be managed to make use of such waste.	Not Complied
		(iv) Bio-medical wastes and industrial waste shall not be mixed with municipal solid waste and such wastes shall follow the rules separately specified for the purpose.	Complied <i>(BMW facility is provided in City Mathura)</i>
		(v) Waste (garbage, dry leaves) shall not be burnt	Partial Complied
		(vi) Stray animals shall not be allowed to move around waste storage facilities or at any other place in the city or town and shall be managed in accordance with the State laws.	Complied
2.	Segregation of Municipal Solid Waste	In order to encourage the citizens, municipal authority shall organize awareness programmes for segregation of waste and shall promote recycling or reuse of segregated materials.	Partially Complied
3.	Storage of Municipal Solid Waste	Municipal authorities shall establish and maintain storage facilities in such a manner as they do not create unhygienic and in sanitary conditions around it. Following criteria shall be taken into account while establishing and maintaining storage facilities namely.	Partial Complied

4.	Transportation of Municipal Solid Waste	Vehicles used for transportation of waste shall be covered. Waste should not be visible to public, or exposed to open environment preventing their scattering.	Partial Complied
5.	Processing of Municipal Solid Waste	Municipal authorities shall adopt suitable technology or combination of such technology or combination of such technology to make use of wastes so as to minimize burden on landfill i.e. biodegradable waste shall be processed by composting, vermin-composting, anaerobic digestion etc.	Complied <i>(Waste processing plant to compost is proposed and plastic to fuel plant is operational)</i>
6.	Disposal of Municipal Solid Waste	Land filling shall be restricted to non-biodegradable, inert waste and other waste that are not suitable either for recycling or for biological processing.	Complied

Schedule III

S. No.	Specification for Landfill Sites	MSW facility, Mathura
1.	Site Selection	Solid Waste treatment & processing plant identified by Municipal Corporation is at Nagla Kolhu, Mathura spread in the area of 27 acres. Operating and control by Municipal corporation Mathura Vrindavan respectively. The site was developed as per the CPCB guidelines.
2.	Facilities at the Site	Approach & other internal roads and fence/boundary wall at dumpsite exist inside the sites. Weigh bridge working in good condition and record related dumping of MSW was maintained properly at both the sites. Facilities provided at site: (i) Protection to prevent entry of unauthorized person and stray animals in managed properly through boundary wall.
3.	Specification for land filling	SLF was found not properly line laid over the High density Polyethylene Liner (HDPE) geomembrane but leachate collection arrangements are not done.
4.	Pollutiion Prevention	Water Quality Parameters: piezometric holes were not provided; hence ground water from nearby are was collected. Air Quality Data: The values of SPM, SO₂, NO₂ and NH₃ well within the limits at the time of monitoring. Vegetative covers shall be improved around the plant area.

7.0 RESULTS AND DISCUSSION

7.1 Ambient Air Quality

7.2 Ground Water Quality

7.3 Leachate Analysis

8.0 RECOMMENDATIONS & SUGGESTIONS

1. Facility shall have to maintain its daily record inventory of MSW receipt, compost made, RDF raw material, C&D waste processed and landfilled amount.
2. There is an instant attention is required towards handling of leachate. Dedicated tank shall have connection from the sources of generation and permanent pipeline upto STP for treatment in order to avoid ground water contamination.
3. It is mandatory to develop a buffer of wide green cover along the periphery of the facility to arrest fugitive particulate matter from spreading out and effectively suppress the foul odour.
4. In view of the health hazards associated with handling of MSW it is mandatory to equip the workers with adequate safety equipment and providing them with facility of medical check-ups.
5. All waste transport vehicles can be made to operate on renewable source of energy instead of fossil fuels. To start with, a beginning should be made at least by using locally available CNG instead of imported diesel oil or petrol.
6. Bio-remediation of legacy waste shall be carried out in scientific manner. Proper shed shall be provided in the bioremediation area, in absence of which work may be hampered during rain.
7. Municipal Corporation shall spend large part of the budget in waste treatment and disposal as budget on street cleaning, waste collection and transportation.
8. Municipal Corporation shall only collect segregated waste from resident welfare, market association, gated community, hotels and restaurants. Impose penalty for non-compliance.
9. Under the provisions of solid waste management rules 2016, the bulk generators have made responsible for the treatment and disposal of solid waste within their own premises. Such bulk generators are required to be identify and made to comply the Rules, 2016 so that their solid waste is treated & disposed as per norms within their premises. This will improve overall sanitary conditions and environmental improvement.
10. The onsite treatment of biodegradable solid waste by bulk generators through organic waste convertors or any suitable technique like composting, bioremediation etc, will help in reduction of quantity of waste to be treated in the common facility. The recyclable component of solid waste shall be disposed off either by authorised recyclers or can be used for construction of roads.
11. Segregation of solid waste into biodegradable & recyclable streams which is mandatory under the provisions of Solid Waste Management Rules, 2016.

12. Local body shall establish waste deposition centre for domestic hazardous waste and give direction for waste generators to deposit domestic hazardous waste at this centre for its safe disposal.
13. Landfill shall satisfy all the requirements of engineered sanitary landfill, for the final disposal of rejects/inerts. Restrict the quantum of waste disposal in landfill and ensure that no biodegradables are land filled.
14. There shall be dedicated alternative of electricity, which can be utilised in the operation of machinery in case of electricity interruption.
15. Municipal Corporation shall immediately obtain Consent to operate air and water as well as authorisation under SWM rule, 2016 from UPPCB.
16. Local bodies are required to submit annual report to SPCB on or before 31st May every year and SPCB in turn, have to send their consolidated report for the year to CPCB.
17. Technical workshops, seminars, interactive sessions involving local residents and floating population of tourists shall be organised at regular intervals in order to spread awareness on environmental issues.
18. Deployment of additional safaikarmis and additional waste transport vehicles shall be made during festival period keeping floating population rise.

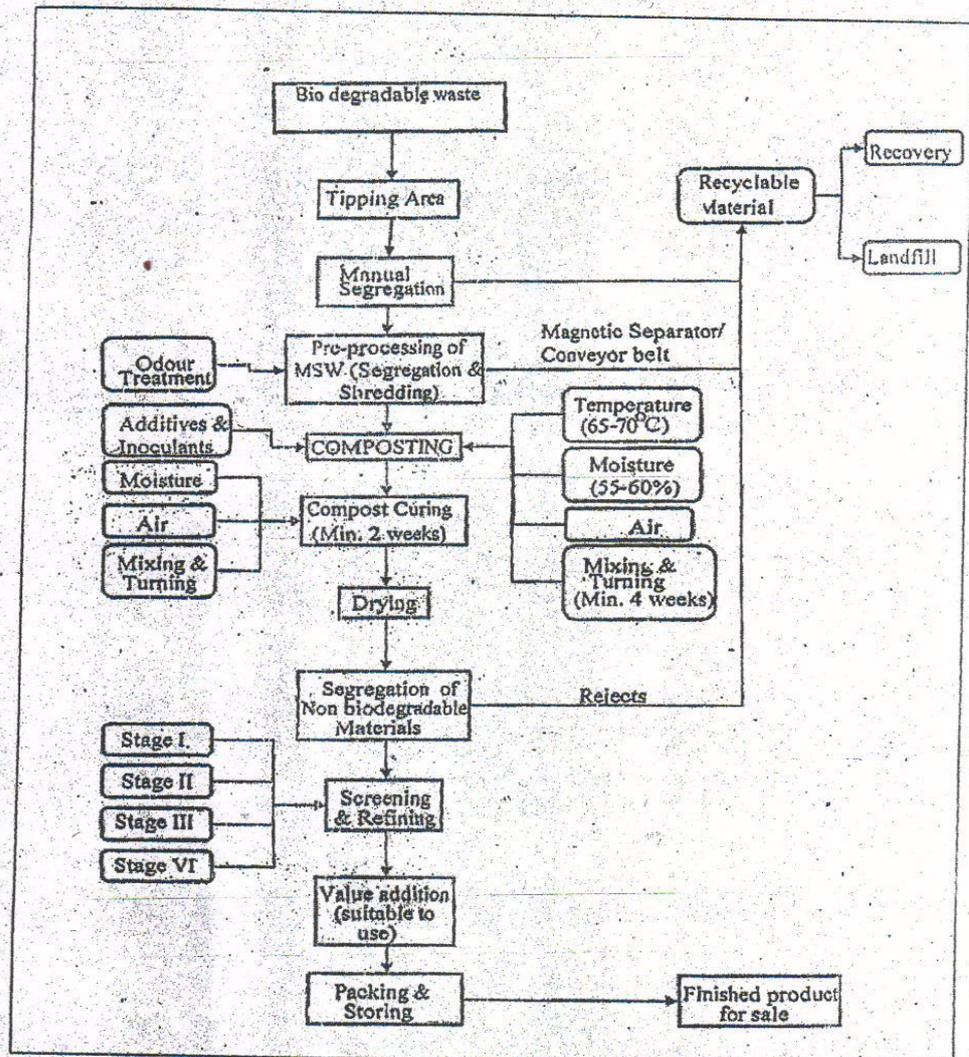


Figure E-1 Process Design for MSW Compost

Annexure 2

Objective 3: To oversee the status and condition of Municipal solid waste treatment and disposal in the district as per Hon'ble NGT directions

S. No.	Name and Location of Sites	Capacity	Date of Work Commencement (dd/mm/yyyy)	Target Date of Completion (dd/mm/yyyy)	Current Status (in detail)	Compliance =1; Non-Compliance =2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized	Remarks
1	Solid Waste Management Plant Nagla Kolhu Mathura	180 TPD			Operational	1	-		SWM plant of capacity 180 TPD is operational.
2	Plastic to Fuel Plant Nagla Kolhu Mathura	6 TPD			Operational	1	-		Plastic to Fuel Plant of capacity 6 TPD is operational.
3	Organic Waste to compost Plant, Mandi Samiti Mathura	1 TPD			In Tender Process	1			
4	Organic Waste to compost Plant, Mandi Samiti Vindavan	1 TPD			In Tender Process	1			
5	Organic Waste to compost Plant, Hazarinal Sonani Ground	5 TPD			In Tender Process	1			

6	Vrindavan Zone Material Recovery Facility (MRF), Vrindavan Zone	-	-	In Tender Process	1			
7	Recycling Unit Mathura	04/07/2020	04/10/2020	Work Order issued	1	-		Work Order issued to M/S. 21 Century Polymers
8	Transfer Station Vrindavan Zone	-	-	In Tender Process	1	-		
9	Material Recovery Facility (MRF), Hazarimal Somani Vrindavan			Operational	1			MRF at Hazarimal Somani is Operational

Note: Provide specific details or information in the remarks column

का
का
का



कार्यालय : नगर निगम मथुरा-वृन्दावन, मथुरा

पत्र संख्या : 538/न.भा.का/न0नि0म0वृ0-मथुरा/2019-20.
सेवा में,

दिनांक : 29/7/19

सचिव,
उ0प्र0 शासन
नगर विकास विभाग
लखनऊ।
विषय
महोदय,
ठोस अपशिष्ट प्रबन्धन के सम्बन्ध में।

कृपया इस कार्यालय के पत्र सं0-1130 दिनांक 18.09.2018, 1220 दिनांक 17.10.2018, 1562 दिनांक 12.02.2019, 28 दिनांक 16.04.2019 एवं 235 दिनांक 25.05.2019 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा नगर निगम मथुरा-वृन्दावन के नगला कोल्हू स्थित सॉलिड वेस्ट प्रोसेसिंग प्लांट पर एकत्रित लीगेसी वेस्ट के निस्तारण हेतु अवगत कराया गया है।

अवगत कराना है कि, पूर्ववर्ती नगर पालिका परिषद मथुरा द्वारा जे0एन0यू0आर0एम0 योजना के अन्तर्गत वर्ष 2012 में प्लांट का निर्माण कार्य कार्यदायी संस्था सी0एंडडी0एस0 शाखा उ0प्र0 जलनिगम मथुरा के द्वारा पूर्ण कराया गया। प्लांट निर्माण से पूर्व नगर पालिका परिषद, मथुरा द्वारा प्लांट के प्रबन्धन एवं संचालन हेतु पर्यावरणीय अनापत्ति प्राप्त की गई, तत्पश्चात नगर पालिका द्वारा वर्ष 2013 में प्लांट प्रबन्धन एवं संचालन हेतु मै0 मथुरा नगर वेस्ट प्रोसेसिंग कं0लि0, मथुरा को हस्तांतरित कर दिया गया। माह जून 2014 में उक्त संस्था द्वारा प्लांट का संचालन कार्य बन्द कर आर्बिटेजेशन का वाद दायर कर दिया गया, जिसका प्रकरण मा. उच्च न्यायालय में लम्बित है। वर्ष 2014 से नगर पालिका परिषद मथुरा द्वारा अपशिष्ट उक्त प्लांट पर ही एकत्रित किया जाता रहा, जिस कारण उक्त स्थान पर काफी अधिक मात्रा में अपशिष्ट एकत्रित हो गया। नगर निगम द्वारा उक्त प्लांट मार्च 2019 में एस0वी0एम0 इन्फ्रास्ट्रेट प्रा0 लि0 को संचालन एवं प्रबन्धन हेतु हस्तांतरित किया गया है। प्लांट पर अत्यधिक मात्रा में कचरा एकत्रित हो जाने के कारण प्लांट का अधिकांश भाग कचरे से घिरा हुआ है, जिस कारण प्लांट संचालन कार्य बाधित हो रहा है। प्लांट पर प्रतिदिन आने वाले कचरे के निस्तारण हेतु विन्ड्रोज कम्पोस्टिंग एवं आर0डी0एफ0 के लिए भी भूमि शेष नहीं है, जिस कारण कूड़े का निस्तारण उचित रूप से नहीं हो पा रहा है।

दिनांक 04.07.2019 को श्री डी0पी0 सिंह जी, अध्यक्ष, उ0प्र0 सॉलिड वेस्ट मैनेजमेन्ट कमेटी के द्वारा मथुरा क्षेत्र का भ्रमण किया गया है, भ्रमण के दौरान मा. अध्यक्ष महोदय द्वारा उक्त प्लांट पर एकत्रित लीगेसी वेस्ट का निस्तारण वैज्ञानिक तरीके से एक माह के अन्दर कराने एवं प्लांट का स्थानांतरण किसी अन्य स्थान पर कराये जाने हेतु निर्देशित किया गया है।

अतः उक्त एकत्रित कचरे (लीगेसी वेस्ट) (जिसकी मात्रा लगभग एक लाख टन है) का निस्तारण अविलम्ब किया जाना अतिआवश्यक है, कृपया लीगेसी वेस्ट के निस्तारण हेतु उचित मार्गदर्शन करने का कष्ट करें।

(रवीन्द्र कुमार मोंदड़)

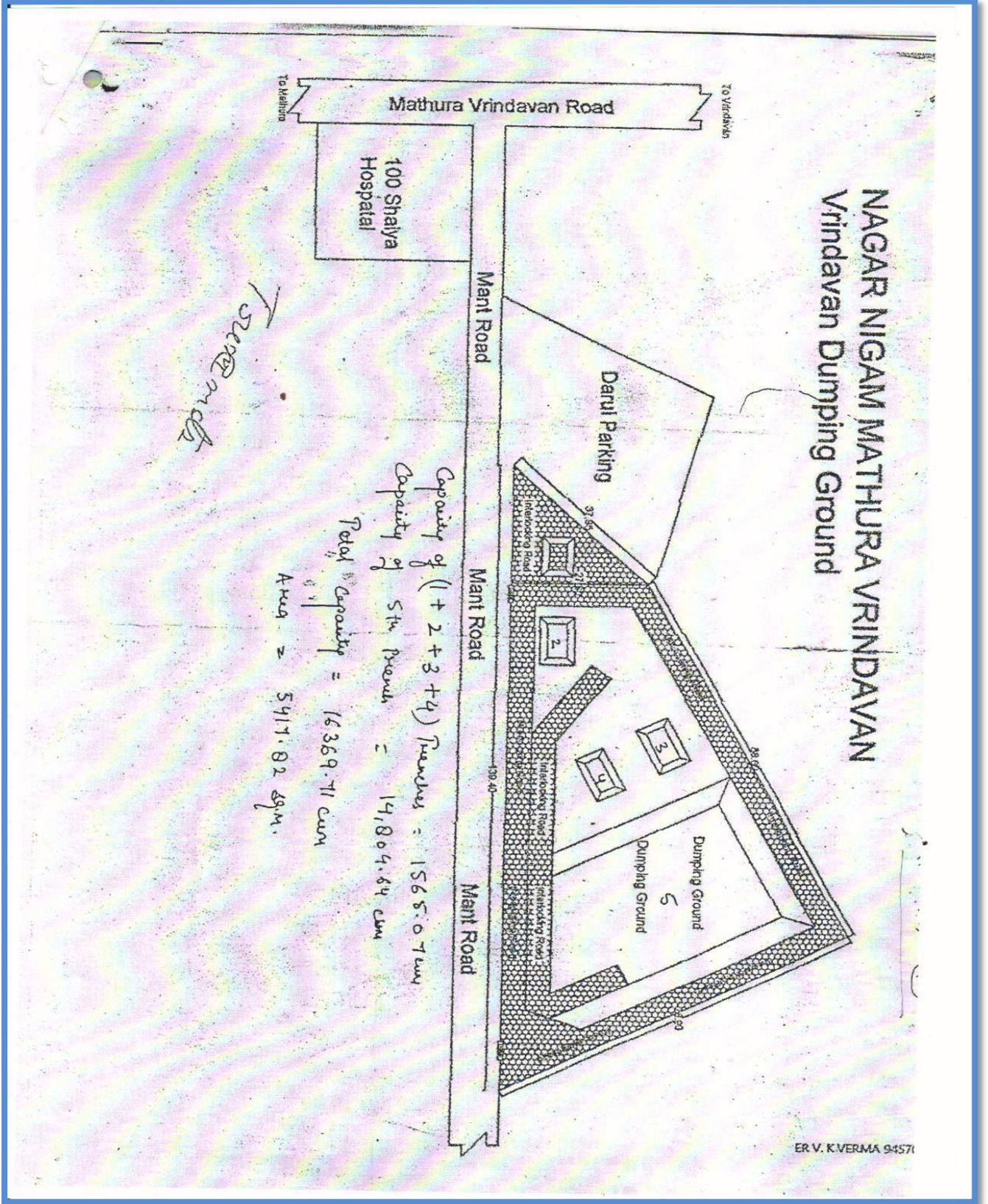
आई0ए0एस0

नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

Annexure 4

SOLID WASTE QUANTITY OF MATHURA NAGAR NIGAM PLANT

SN.	CONTOUR LVL.	SLOPE QTY. (cumt.)	CLEAR QTY. (cumt.)	TOTAL QTY.
1	100.00 -100.50	397.10	19181.67	19578.77
2	100.50-101.00	71.77	19038.11	19109.88
3	101.00-101.50	23.26	18991.59	19014.85
4	101.50-102.00	38.91	18913.50	18952.41
5	102.00-102.50	207.66	18498.44	18706.10
6	102.50-103.00	507.84	17467.75	17975.59
7	103.00-103.50	346.06	16620.77	16966.83
8	103.50-104.00	1096.43	14171.23	15267.66
9	104.00-104.50	1446.69	11689.39	13136.08
10	104.50-105.00	977.33	9734.72	10712.05
11	105.00-105.50	602.72	8529.28	9132.00
12	105.50-106.00	641.89	7254.50	7896.39
13	106.00-106.50	721.20	5803.08	6524.28
14	106.50-107.00	902.25	3998.57	4900.82
15	107.00-107.50	870.81	2256.94	3127.75
16	107.50-108.00	1128.47	0.00	1128.47
OTHER SIDE OF ROAD (Short area)				
1	100.00-101.50	0.00	21979.50	21979.50
2	101.50-102.00	253.25	0.00	253.25
3	102.00-102.50	202.25	181.50	383.75
4	102.50-103.00	50.00	81.50	131.50
5	103.00-103.50	42.00	0.00	42.00
GRAND TOTAL (Cumt.)				224919.93



**NAGAR NIGAM MATHURA VRINDAVAN
Vrindavan Dumping Ground**

Capacity of (1 + 2 + 3 + 4) Traverses = 1568.07 cum
 Capacity of 5th Travers = 14,864.84 cum
 Total Capacity = 16369.71 cum
 Area = 5411.02 sqm.

5000 m²

Annexure 6

Provisions under SWM rules, 2016 to impose penal action against the defaulter:

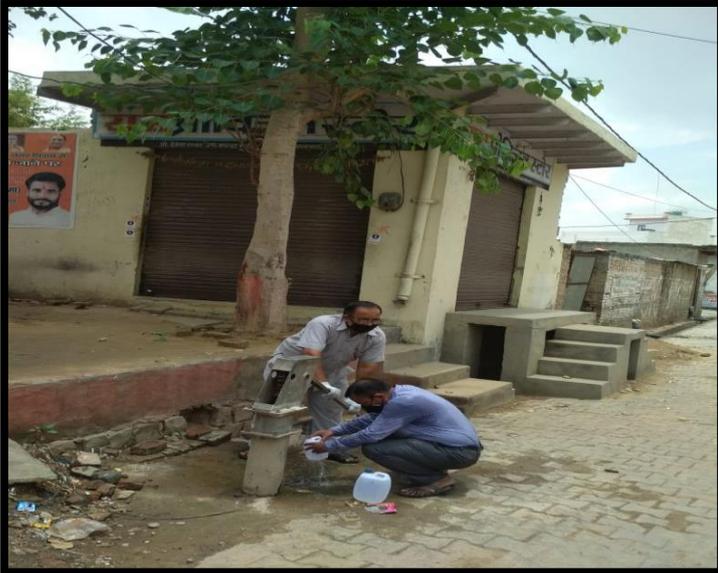
The following are penal action provisions on each non-compliance observed at waste Generator level in compliance with SWM Rules, 2016.

Sr.	Rule/Bye Laws no.	Offences	Applicable to	Will be Fine for Each default (in Rupees)
1	Rule 4 (1)(a) of SWM Rules	Failure to segregate and store waste and handover segregated waste in accordance with the rules	Residential	Penalty will be imposed by local body
			Marriage /Party Halls, festival halls, Party Lawns, Exhibition and fairs with area less than 5,000SqM	Penalty will be imposed by local body
			Clubs, Cinema halls, Community Halls, Multiplexes and other such places with area less than 5,000SqM	Penalty will be imposed by local body
			Other non-residential entities With area less than 5,000SqM	Penalty will be imposed by local body
2.	Rule 4 (1)(a)(b) and (d) of SWM Rules	Failure to deal with sanitary waste in accordance with the rule	Residential	Penalty will be imposed by local body
		Failure to deal with horticulture waste and garden waste in accordance with the rule	Non-residential	Penalty will be imposed by local body
3.	Rule 4 (1)(c) of SWM Rules	Failure to deal with construction and demolition waste in accordance with the rule	Residential	Penalty will be imposed by local body
			Non-residential	Penalty will be imposed by local body.
4.	Rule 4 (2) of SWM Rules	Open burning of solid	Violator	Penalty will be

		waste		imposed by local body.
5.	Rule 4(4) of SWM Rules	Organizing an event or gathering of more than one hundred person at unlicensed place without following the prescribed procedure	Person (s), who has/ve organized such event or gathering or, on whose behalf such event or gathering has been organized and the event manager(s), if any, who has/ve organized such event or gathering	Penalty will be imposed by local body.
6.	Rule 4 (5) of SWM Rules	Street vendor failing to deal with waste in accordance with the rule	Violator	Penalty will be imposed by local body
7.	Bye-Law 13 (1) read the Rule 15 (g) of SWM rules	Littering	Offender	Penalty will be imposed by local body
8.	Rule 4 (6) of SWM Rules	Failure to deal with waste in accordance with the rule	Resident Welfare Association	Penalty will be imposed by local body
			Market Association	Penalty will be imposed by local body
9.	Rule 4(7) of SWM rules	Failure to deal with waste in accordance with the rule	Gated community	Penalty will be imposed by local body
			Institution	Penalty will be imposed by local body
10.	Rule 4(8) of SWM rules	Failure to deal with waste in accordance with the rule	Hotel	Penalty will be imposed by local body
			Restaurant	
11.	Rule 17(2) of SWM rules	Selling or marketing of disposable products without a system of collection back the packaging waste generated due to their production	Manufacturer and/or Brand owner	Penalty will be imposed by local body
12.	Rule 17(3) of SWM rules	Failure to take measure in accordance with the rule	Manufacturer and/or Brand owner and/or marketing companies	Penalty will be imposed by local body
13.	Rule 18 of SWM rules	Failure to replace fuel requirement by refused derived fuel	Industrial Unit	Penalty will be imposed by local body

Annexure 7





संलग्नक - (1) 24/3
State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment
Dr. Bhim Rao Ambedkar Paryavaran Pari
Vineet Khand-1, Gomti Nagar, Lucknow -
Phone: 91-522-2300 541, Fax: 91-522-2300 542
E-mail: up.seiaa@yahoo.com

Ref. No. 438/SEAC/208/2008

Date 29.3.2009

To,
Shri V.P. Singh,
General Manager,
Construction and Design Services,
U.P. Jal Nigam, 2, Lal Bahadur Shastri Marg,
Lucknow-226001.

Sub.: Regarding Environmental Clearance for Solid Waste Management Scheme in Mathura.

Dear Sir,

Please refer to your letter No. 227/G-2-07/26 dated 24/05/2008 addressed to the Member Secretary, State Level Environment Impact Assessment Authority, UP and letter no. 304/G-2-10/01 dated 30-06-08 addressed to the Director, Directorate of Environment on the subject as above. The State Level Expert Committee has considered your application and has been given to understand that:

- (1) The Environmental clearance is sought for development of sanitary land fill and composting at near S.T.P, Baldev Road, Tehsil Mathura, District-Mathura.
- (2) The proposed project is spread over an area of 27 acres.
- (3) The proposed compost plant will be designed to process 100 TPD of Municipal Solid Wastes.
- (4) During the presentation the project proponent made a detailed presentation on the Environmental Impact of the project, response to the Additional Terms of References provided to the project proponent, compliance to the Municipal Solid Waste Handling Rules, 2000 and the Environment Management Plan.
- (5) All the recommendations made in the Environment Impact Assessment Report must necessarily be implemented and the project should comply fully with the Municipal Solid Waste Handling Rules, 2000.

Based on the recommendations of the State Level Expert Committee the State Level Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the project to the effective implementation of the following conditions:

a. General Conditions:

1. It should be clearly specified that the project proponent would ensure that all the standards related to ambient air quality and emission/effluent standards as prescribed by MoEf are strictly complied with.
2. The project proponent will have to ensure that they obtain No Objection certificate from the U.P. Pollution Control Board before start of construction.
3. The proposed land use should be in accordance to the prescribed land use.
4. Proper operation & maintenance of the project shall be ensured after construction phase. Conditions and guidelines for operation and penalties for non-compliance should be specifically prescribed.



5. Information with respect to this clearance & other related documents shall be communicated by the project proponents to the concerned agencies (other than SEIAA and SEAC) as prescribed in the EIA notification No. SO 1533(B) dated 14/09/2006.
6. In addition to the proposed compensatory plantation (3 Trees planted for every tree cut) it shall be ensured that 33% of total lands in the project areas are planted with shade giving and ecologically friendly trees.
7. A specific waste collection and transportation system should be ensured for conveying the waste scientifically and in a safe manner to the proposed MSW landfill site.
8. Leachate should be collected and disposed in a manner such that it may not contaminate the ground water.
9. The general conditions attached to the list of the proposed activities requiring environmental clearance as given in gazette notification dated 14/09/06 issued by Govt. of India and which read as follows should be strictly complied with - "Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries." Should not be violated." In case of any violation clearance shall be obtained from The Government of India, as prescribed.
10. The standards regarding ground water, ambient air, leachate quality and compost quality shall be duly followed as per Municipal Solid Wastes (M&H) Rules, 2000.
11. A comprehensive EIA shall be undertaken and the environment management plan and detailed project report (DPR) revised accordingly also taking into view the conditions stipulated in this clearance. This report shall be submitted to this authority by March, 2010, failing which this clearance will automatically be cancelled. The comprehensive EIA should address to all the issues raised in the public hearing held on 11/12/2008 to which project proponent were a party. The DPR and the EMP should be suitably revised to incorporate and mitigate the observations/objections made in the public hearing also.
12. The project proponents will set up a separate environmental management cell for effective implementation of the EMP etc. as well as stipulated environmental safeguards under the supervision of a senior experienced executive.
13. A three monthly monitoring report should be submitted to the Authority regarding the implementation of the stipulated conditions.
14. The EIA Authority may stipulate any other conditions or environmental safeguards subsequently, if deemed necessary, which should be complied with.
15. The Authority reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of Authority.
16. Full support should be extended to concerned officers/authorities by the project proponents during their inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigative measures and other Environmental protection activities.
17. In the event of a change in project profile or change in the implementation agency, a fresh reference should be made to the Authority prior to change.
18. Regular noise levels should be monitored during construction and operation phase.
19. Specifications regarding selection of landfill site, facilities at the site, specifications for land filling, pollution prevention, water quality monitoring, ambient air quality monitoring, plantation at land fill site, closure of landfill site and post care, leachate treatment and disposal should be strictly in compliance to the provisions of the Municipal Solid Wastes (M&H) Rules, 2000. A report in this regards should be prepared and submitted to the Authority within 3 months.

b. Specific Conditions:

1. As the proximity to the cultural monuments regarded as a sensitive issue, the landfill site should be developed at a safe distance from their boundaries. Landfill site should also be situated at safe distance from human settlements and that a no entry zone be created so that general public does not enter into the area.
2. Boilers will not be used.
3. Green belt should be developed in 33% of the total project area.



4. Suitable conditions for odour control should be imposed. Herbals sanitizer and composting enzymes will be used to minimize odour.
5. All the street lighting should be solar and that CFLs should be used.
6. For the leachate treatment, it has been proposed that mechanical aeration leachate treatment will be followed. Necessary conditions for the sewage treatment should also be imposed.
7. The project proponent will duly follow post clearance monitoring as per Municipal Solid Waste Rules, 2000.
8. The following points may also be considered while making the comprehensive EIA report and this report should be submitted by March, 2010.
9. Wind speed and direction changes with time and space depending on the topography and seasons. Wind rose should, therefore be made for each month separately for each sampling site. There should be at least 2 sites in the down wind prominent direction.
10. CO measurement should be made by NDIR and eight hourly average with 98 percentile should be given.
11. Methods used for analysis should be specifically provide.
12. 98 percentile values should be taken into consideration for comparison with standards.
13. Impact of project on quality of life should be given.
14. Leq should be determined from 24 hours days-night data at each site twice a week.

The Authority felt that necessary statutory clearances should be obtained and submitted before start of any construction activity and that if this condition is violated, the clearance shall be automatically deemed to have been cancelled. It should also be insured that approved plans and proposals as per provisions of para-3 of appendix-5 of the notification No S.O. 1533 dated 14/09/2006 are submitted with 03 months of the receipt of this letter failing which the clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA notification, 2006 including amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(B) dated 14.09.06 issue by Govt. of India.

(Dr. C.S. Bhatt)
Member Secretary,
SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for Monitoring and Web Updation.

(Dr. Yashpal Singh)
Secretary, SEAC



संलग्नक - (2)

जात
29/04/13

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,

पिकप भवन, तृतीय तल, बी ब्लॉक, विभूति खण्ड,
गोमती नगर, लखनऊ

संदर्भ संख्या F21528 / सी-4/NOC-675/13 दिनांक 29/4/13

सेवा में,

मैसर्स मथुरा नगर वेस्ट प्रोसेसिंग कम्पनी,
नगला-कोल्ह रोड, लक्ष्मी-नगर,
यमुना पार, तहसील-महावन,
मथुरा

21
NOC-735
29/04/13

विषय : पर्यावरणीय प्रदूषण की दृष्टि से पूर्व से कम प्रदूषण भार संबंधी उत्पाद परिवर्तन हेतु अनापत्ति प्रमाण-पत्र निर्गमन। जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1988 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1986 के अन्तर्गत उद्योग स्थापना से पूर्व सहमति।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक-02.03.2012 को प्राप्त है, का संदर्भ लें। आपके आवेदन पर विचार किया गया तथा कृपया अवगत हों कि उद्योग को पर्यावरण प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के अन्तर्गत उद्योग के साथ शर्त अनापत्ति स्वीकृत की जाती है।

अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट शर्तों के अन्तर्गत ही प्रदान किया जा रहा है -

1. उद्योग द्वारा उत्पन्न प्रदूषण को नियंत्रित करने के लिए उद्योग को निम्नलिखित शर्तों का पालन करना होगा -

21.03

2. उद्योग द्वारा उत्पन्न प्रदूषण को नियंत्रित करने के लिए उद्योग को निम्नलिखित शर्तों का पालन करना होगा -

mb
29/4/13

(ग) मुख्य कच्चे माल : नारियल तेल अंश 185 टन/दिन।

अनुमति प्रमाण पत्र खाने के लिए नए नए केट प्रोसेसिंग कम्पनी, मथुरा

(ड.) प्रयुक्त ईंधन : नेचुरल गैस मात्र।

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनुमति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

२. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्प्रेषण शुद्धिकरण संयंत्र तथा वायु नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तक निरंतर प्रेषित करें।
३. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधि कार्यवाही की जा सकती है।
४. घरेलू उत्प्रेषण, सेप्टिक टैंक एवं सोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुसार शुद्धिकृत कर निस्तारित किया जाये।
५. प्रदूषण नियंत्रण हेतु प्रस्तावित वायु प्रदूषण नियंत्रण संयंत्र तथा निर्माण कार्य आपूर्ति के लिए दिये गए आदेश की प्रति इस कार्यालय में एक माह में अवश्य प्रस्तुत की जाये।
६. उद्योग में नेचुरल गैस के अतिरिक्त अन्य किसी प्रकार के ईंधन का प्रयोग नहीं किया जाये। यद्यपि त्रैपेजियम क्षेत्र में किसी भी नये प्रदूषणकारी श्रोत की स्थापना प्रतिबंधित है। संचालन से पूर्व नगर सरकार से पर्यावरणीय स्वीकृति प्राप्त किया जाना अनिवार्य है।
७. उद्योग पर्यावरण एवम् वन मन्त्रालय भारत सरकार से अनुमति प्राप्त कर राज्य बोर्ड को प्रेषित करें।
८. उद्योग से देय जल, वायु सहमति शुल्क सहित जल उपकरण का भुगतान किया जाये।
९. प्रस्तावित प्रोजेक्ट के संचालन से आस पास के क्षेत्रों पर किसी भी प्रकार का विपरीत प्रभाव/कुप्रभाव न पड़े।
१०. नगरीय ठोस अपशिष्ट निस्तारण व्यवस्था का निर्माण कार्य वहाँ के प्रथम सतही भू-जल स्तर से कम दो मीटर ऊँची रखी जाये। जिससे लीचेट आदि उत्प्रेषण के कारण भूजल प्रदूषित न हो सके।
११. नगरीय अपशिष्ट नियम के अन्तर्गत प्राधिकार प्राप्त कर ही संचालन किया जाये।

अनापत्ति प्रमाण पत्र आदेश मैसर्स मथुरा नगर वेस्ट प्रोसेसिंग कम्पनी, मथुरा

3.

12. लोक चुनवायी दिनोंक-११.११.२००८ में इंगित बिन्दुओं व पर्यावरणीय स्वीकृति में इंगित शर्तों का अनुपालन सुनिश्चित किया जाये व प्रत्येक माह सत्यापित सूचना बोर्ड को प्रेषित की जाये। लीचेट व कर्च एवम् संयंत्र वासिंग उत्प्रवाह के शुद्धिकरण हेतु शुद्धिकरण संयंत्र स्थापित कर पुनः प्रयोग में लाया जाये। इस हेतु पूर्ण विवरण १५ दिन में जमा करें।
13. ट्रायल सहमति प्राप्त कर ही संचालन किया जाये।
14. उद्योग परिसर के कम से कम ३३ प्रतिशत क्षेत्रफल में उ०प्र०शासन के पत्र दिनोंक-२२.०२.२००५ के अनुपालन में हरित पट्टिका व वृक्षारोपण किया जाये।
15. जल निगम, नगर पालिका परिषद व कम्पनी के बीच हुए समझौतों का पालन किया जाये। एग्रीमेन्ट के क्लॉज 6.15 के अनुसार कम्पनी को प्रदूषण नियंत्रण अधिनियमों के अनुपालन का दायित्व चिन्हित है। अतः टी०टी०जेड अथॉरिटी से भी आवश्यक अनुमति प्राप्त कर प्रेषित करें।

कृपया ध्यान दें कि उपर्युक्त, लिखित विशिष्ट शर्तों एवम् सामान्य शर्तों का प्रभावी एवम् संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के संबंध में उद्योग द्वारा इस कार्यालय में एक माह तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय,

सदस्य सचिव

पृष्ठांकन सं०

/एन०ओ०सी०

तददिनोंक :

प्रतिलिपि :

१. महाप्रबन्धक, जिला उद्योग केन्द्र, मथुरा।
२. क्षेत्रीय अधिकारी, उ०प्र०प्रदूषण नियंत्रण बोर्ड, मथुरा।

मुख्य पर्यावरण अधिकारी,
मथुरा

3.4.13

Appendix- V

INSPECTION BY RO's REGARDING O.A. NO. 136/2015 and O.A. No. 06/2017 IN RE: NAGAR PALIKA PARISHAD, VRINDAVAN & ORS. VERSUS MADHUMANGAL SHUKLA & ORS.

Background: The matter had filed in proceeding on the subject of order passed by the Hon'ble Supreme Court on 21.01.2019, the matter has been taken up for consideration which involves the issue of compliance of orders dated 11.05.2016, 23.08.2016, 03.07.2017, 22.04.2019, 09.08.2019, 18.12.2019 and 25.02.2020.

Introduction: The issue for consideration is remedial action against unregulated dumping of solid waste in the flood plains of Yamuna and scientific clearing of the legacy waste site of Vrindavan, in accordance with the *Municipal Solid Waste Management Rules, 2016*. The matter has been dealt with by several orders passed by the Hon'ble NGT in the last more than three years including orders dated 11.05.2016, 23.08.2016, 03.07.2017, The matter was reviewed in the last order i.e. 09.08.2019 in the light of report furnished by CPCB dated 06.08.2019, after inspection of the site indicating that the MSW site was not properly managed and scientific bioremediation was not done before proposed capping of the pits filled with garbage.

Various issues as pointed out in the orders of Hon'ble National Green Tribunal dated 25.02.2020, 18.12.2019, 09.08.2019, 03.05.2019 and 22.04.2019 passed in OA No. 136/2015 and OA No. 06/2017 in re: *Nagar Palika Parishad, Vrindavan & Ors. Vs. Madhumangal Shukla & Ors.* were discussed and status of the action taken by the concerned authorities in compliance of the orders reviewed.

In view of these directions, the Oversight Committee, NGT is instructing to conduct an inspection survey for the above.

Objective 1: To oversee the *Municipal Solid Waste Management Rules, 2016* as per Hon'ble NGT directions

S. No.	Name and Location of Processing Plants	Compliance=1; Non-Compliance=2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1	Solid Waste Mangement Plant Nagla Kolhu Mathura	1	–	–	SWM plant of capacity 180 TPD is operational.
2	Plastic to Fuel Plant Nagla Kolhu Mathura	1	–	–	Plastic to Fuel Plant of capacity 6 TPD is operational.
3	Material Recovery facility (MRF), Hazarimal Somani Vrindavan	1	–	–	MRF at Hazarimal Somani is Operational

Note: Provide specific details or information in the remarks column

Objective 2: To oversee the remedial action against unregulated dumping of solid waste in the flood plains of Yamuna and scientific clearing of the legacy waste site of Vrindavan as per Hon'ble NGT directions

S. No.	Name and Location Legacy Waste Sites	Status of Dumpsite clearance	Compliance =1; Non-Compliance =2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Any alternative arrangement made (Yes=1; No=2)	Remarks
1	Solid Waste Management Plant Nagla Kolhu Mathura	Dumpsite Not Cleared	1	-		For the disposal of legacy waste at Solid waste processing plant NaglaKolhu Municipal Corporation Mathura Vrindavan sought guidance from the Urban Development Department Uttar Pradesh (UDD-UP) through letter no.538/NNMV dated 28/07/19, on which the department has initiated tender process for selection of agency for treatment and disposal of legacy waste.

2	Legacy Waste Site Maant Road Vrindavan	Dumpsite Cleared	1	-	-	The legacy waste at Maant Road Vrindavan dumpsite has been successfully treated on 24/06/2020 through Bio- remediation

Note: Provide specific details or information in the remarks column

Objective 3: To oversee the status and condition of Municipal solid waste treatment and disposal in the district as per Hon'ble NGT directions

S. No.	Name and Location of Sites	Capacity	Date of Work Commencement (dd/mm/yyyy)	Target Date of Completion (dd/mm/yyyy)	Current Status (in detail)	Compliance =1; Non-Compliance =2	If Non-Compliance then Compensation Imposed (Yes=1; No=2)	Compensation realized	Remarks
1	Solid Waste Mangement Plant Nagla Kolhu Mathura	180 TPD			Operational	1	-		SWM plant of capacity 180 TPD is operational.
2	Plastic to Fuel Plant Nagla Kolhu Mathura	6 TPD			Operational	1	-		Plastic to Fuel Plant of capacity 6 TPD is operational.
3	Organic Waste to compost Plant , Mandi Samiti Mathura	1 TPD	-	-	In Tender Process	1			
4	Organic Waste to compost Plant, Mandi Samiti Vrindavan	1 TPD	-	-	In Tender Process	1			
5	Organic Waste to compost Plant, Hazarimal Somani Ground	5 TPD	-	-	In Tender Process	1			

	Vrindavan Zone								
6	Material Recovery Facility (MRF), Vrindavan Zone		-	-	In Tender Process	1			
7	Recycling Unit Mathura		04/07/2020	04/10/2020	Work Order issued	1	-		Work Order issued to M/S. 21Century Polymers
8	Transfer Station Vrindavan Zone		-	-	In Tender Process	1	-		
9	Material Recovery facility (MRF), Hazarimal Somani Vrindavan				Operational	1			MRF at Hazarimal Somani is Operational

Note: Provide specific details or information in the remarks column